

3 THE CITY



भारत निर्वाचन आयोग
Election Commission of India

#IVoteForSure
#MeraVoteDeshKeLiye

Check your name in the Voters' List
SMS <ECI> space <EPIC No.> to 1950
or visit elections24.eci.gov.in



Sachin Tendulkar
National Icon, ECI



Scan & download the Voter Helpline App

CBC 52101/13/0003/2425

AMNESTY SCHEME PHASE 1 Govt waives Rs 754.58 cr in stamp duty

SWEETY ADIMULAM
MUMBAI, APRIL 5

MAHARASHTRA GOVERNMENT has waived Rs 754.58 crore in stamp duty under the Abhay Yojana (Amnesty Scheme) Phase 1, over four months from December 1, 2023 to March 2024.

During this phase, a full waiver on both stamp duty and penalties was granted for amounts ranging from Re 1 to Rs 1 lakh. For amounts exceeding Rs 1 lakh, a 50 per cent rebate on stamp duty fees and a complete waiver on penalties were provided.

This waiver benefitted a total of 2,31,305 cases, as reported by the state revenue department.

The state collected Rs. 277.90 crore under Phase 1 of the Abhay Yojana, which was retrieved as part of the deferred stamp duty and penalty payments from 18,778 cases out of 60,257 applications. As per data from the state Department of Registration and

Stamps, 43,659 cases were disposed of, while 16,598 cases were pending. Stamp duty fees and penalties totaling Rs 81 crore were collected from stamp duty offices in Mumbai, Andheri, Kurla, and Borivali, while Rs 86 crore was collected from Thane, Thane Rural, Raigad, Ratnagiri, and Sindhudurg, and the remaining from other parts of the state.

The government of Maharashtra has extended the period of the scheme's second phase until June 30, 2024 from the earlier deadline of March 31, 2024. However, the second phase has not yet received many applications and responses, possibly due to reduced benefits as compared to Phase 1, said an official from the state revenue office.

In Phase 2, amounts up to Rs 1 lakh will receive an 80 per cent reduction in stamp duty fees and penalties, while amounts exceeding Rs 1 lakh will get a 40 per cent reduction in stamp duty fees and a 70 per cent reduction in penalties.

After boarding wrong bogie, 46-year-old woman pulls alarm chain; booked by RPF

SAGAR RAJPUT
MUMBAI, APRIL 5

A 46-YEAR-OLD woman was booked by the Railway Protection Force (RPF) for allegedly pulling the alarm chain on the LTT-Gorakhpur Express after she got into the wrong coach at Kalyan railway station.

RPF officials said the woman was travelling with her husband and daughter and as she feared that they wouldn't be able to get to their seat on time, she pulled the chain, causing other trailing long distance and local trains to get further delayed.

According to RPF officials, the woman was identified as Vineeta Singh and was even accused of abusing and manhandling three RPF personnel as well as creating ruckus at the railway station. Singh, a businesswoman and resident of Bhiwandi, was travelling from Kalyan to Varanasi on Thursday.



The woman also allegedly abused and manhandled RPF personnel. Express

She created a ruckus there," an RPF officer said.

The RPF officials then asked her to get off the train and was taken to their office at the railway station.

A case under Section 141 (needlessly interfering with means of communication in a train), 145 (B) (commits any nuisance or act of indecency or uses abusive or obscene language) and 146 (Obstructing railway servant in his duties) of the Railway Act was registered against her after which she was served a notice and allowed to go.

the alarm chain and stopped the train.

"Despite knowing that the coaches are interconnected, she did not want to go through the hassle of walking from coach to coach to get to B2 and instead pulled the chain," said an officer.

"Pulling the chain further caused trailing Rajdhani Express and other local trains to further get delayed," the officer added.

"Our personnel went to the spot to check on the situation, when Singh started abusing, manhandling and even refused to obey our men's instructions.

She created a ruckus there," an RPF officer said.

The RPF officials then asked her to get off the train and was taken to their office at the railway station.

A case under Section 141 (needlessly interfering with means of communication in a train), 145 (B) (commits any nuisance or act of indecency or uses abusive or obscene language) and 146 (Obstructing railway servant in his duties) of the Railway Act was registered against her after which she was served a notice and allowed to go.

Central Railway collects Rs 300 cr from ticketless passengers in FY 2023-24

3 ticket collectors create record, collect over Rs 1 cr each

SWEETY ADIMULAM
MUMBAI, APRIL 5

FOR THE fiscal 2023-24, the Central Railway (CR) has collected Rs 300 crore in revenue from passengers travelling without tickets and through unbooked luggage on its mail, express and local trains.

Through an official statement on Friday, the CR said that this revenue figure exceeded the CR's set annual target of Rs 265.97 crore by 12.80 per cent. This, it said, was a result of the number of cases involving ticketless passengers and unbooked luggage increasing by 8.38 per cent to 42.63 lakh.



The CR said this revenue figure exceeded its set annual target of Rs 265.97 crore by 12.80 per cent. File

Among the six divisions, the Mumbai one of the CR led in revenue collection, amassing Rs 115.29 crore from 20.56 lakh cases. This was followed closely by the Bhusaval division, which generated Rs 66.33 crore from 8.34 lakh cases. The Nagpur division secured Rs 34.52 crore from 5.70 lakh cases, while the Solapur division yielded Rs 34.74 crore from 5.44 lakh cases. The Pune division contributed Rs 28.15 crore from 3.74 lakh cases, and the Headquarters division collected Rs. 20.96 crore from 2.47 lakh cases.

number of ticketless passengers. I am grateful that my seniors have consistently supported my work and assisted me during challenging times, as being a ticket checker is not an easy job. Often, we encounter uncooperative individuals. However, I always try to explain to them that traveling without a ticket is wrong. I also guide them on how they can easily purchase a ticket online now," he said.

Nainani, who is set to retire next year, has served as a ticket checker for the past 30 years. Initially, he was assigned to a different division of CR in Mumbai. He mentioned that for the last three years, he consistently surpassed the Rs 1 crore revenue collection target.

Followed by MM Shinde, the chief ticket inspector, who collected Rs. 1.59 crore from 18,223 cases. Dharmendra Kumar, the travelling ticket inspector, collected Rs. 1.52 crore from 17,641 cases.

It is interesting to note that three ticketing inspectors from the Mumbai division, Sunil Nainani, M M Shinde, and Dharmendra Kumar, set a record in revenue collection from ticketless passengers through the collection of Rs 1 crore this fiscal year.

Nainani, a member of the mainline flying squad in the Mumbai division of CR, was authorised to conduct ticket checks on long-distance and local trains from CSMT to Igatpuri.

Reflecting on his experience as a ticket collector, he noted that recovering penalties from passengers was a time-consuming process, taking at least two hours per transaction and could not proceed to the next one until this was done. However, with online payment options being introduced, this process has become significantly easier. He emphasised that this saved a lot of time.

A Mumbai division CR official mentioned that unlike private employees who are incentivised for achieving job targets, government employees are recognised for their work with a word of appreciation. In addition to their monthly salary, ticket checkers receive a traveling allowance based on their basic salary. For example, if a ticket checker completes an eight-hour duty and travels up to Igatpuri in a day they are paid a traveling allowance that can go up to Rs. 10,000 or more in a month, which is paid along with salary.

Out of the three ticket checkers, Nainani collected Rs. 1.92 crore this year from 20,117 cases.

Shinde, echoed these sentiments. He proudly recalled being the first to generate Rs 1 crore in revenue from ticketless travelers for the Indian Railways in 2013 during his tenure as part of the flying squad spanning five divisions of the Central Railway. For the past eighteen months, he has been a member of the Mumbai division flying squad, primarily conducting ticket checks on long-distance trains along the CSTM-Panvel-Igatpuri route.

MONEY LAUNDERING CASE

HC grants bail to HDIL promoters Rakesh & Sarang Wadhawan

EXPRESS NEWS SERVICE
MUMBAI, APRIL 5

THE BOMBAY High Court on Friday granted bail to Housing Development Infrastructure Limited (HDIL) promoters Rakesh and his son Sarang Wadhawan in connection with a multi-crore money laundering case linked to Punjab and Maharashtra Cooperative (PMC) Bank.

The court granted bail to the father-son duo, citing their four and half month long incarceration and delayed trial in the case.

"For the reasons recorded separately, which are under typing, the following order is passed. Both bail applications are allowed," the HC judge noted in the operative order. A detailed verdict will be made available in due course.

A single-judge bench of Justice SM Modak passed an order directing the two to be released on the execution of personal bonds of Rs 5 lakh each along with sureties among other conditions in both the cases.

The two were directed "not to leave Maharashtra unless jus-

tifiable reason is there and that too, with taking prior permission of the trial court". The HC also directed not to threaten the prosecution witnesses and allure them in any manner. Justice Modak directed the Wadhawans to "punctually" attend trial court and surrender their passports to the EOW or ED, if they have not already done so.

Justice Modak also asked the Registrar General of the HC to interact with Principal Judge, Sessions court about pending matters under PMLA and scheduled offences and inquire about availability of staff as well as the deputation of requisite number of judges, among other issues.

In October, last year, another HC bench had refused to grant Rakesh Wadhawan bail on medical grounds. However, it directed the state-run JJ Hospital to depute one male nurse and a physiotherapist at Arthur Road Jail, where Wadhawan was lodged to, to tend to him as per requirements. The Enforcement Directorate (ED) had registered a case based on the FIR by the Economic Offences Wing (EOW) of the Mumbai Police.

Man tries to sell house online, duped of Rs 4L

EXPRESS NEWS SERVICE
MUMBAI, APRIL 5

A 34-YEAR-OLD man who was facing financial trouble put up his Panvel flat on sale on housing portal MagicBricks, only to end up losing Rs 4.26 lakh and landing in further financial trouble. There have been a growing number of cases registered across the city where fraudsters have been either posing as interested buyers or sellers of properties and duping people.

An officer said that the 34-year-old resides with his family in Bhandup. Owing to some financial trouble, the family decided to put a flat they had purchased in Panvel a few years back for sale. They put up an advertisement on magicbricks.com in October last year. Within a few days, he received a call from a person named Ramsingh who identified himself as a broker.

He told the complainant that he had a client who was interested in the flat. He told the com-

plainant to send photographs of the flat, agreement papers and other details. The complainant sent the concerned details and communicated that he wanted Rs 34 lakhs for the flat.

A few weeks later, Ramsingh contacted the complainant and said that his client Shivshankar Kulkarni was interested in purchasing the flat and the deal was agreed upon for Rs 33.5 lakhs.

In the coming weeks under various pretexts from broker's commission to the settlement agreement, Ramsingh made the complainant pay Rs 1.08 lakh to him but later stopped responding and switched off his phone from December 4. When the complainant contacted the buyer Kulkarni, the latter told him that he too had been trying to reach the broker who was not answering.

Kulkarni said he was willing to go ahead with the purchase without the broker. The complainant again under various reasons from stamp duty to registration deed ended up paying Rs 3.18 lakh to Kulkarni.

Ceiling collapses in Navi Mumbai

Thane: The ceiling of a flat in a six-story building collapsed on Friday in Vashi in Navi Mumbai, a civic official said. The incident took place in Sector 29, though there are no reports of anyone getting injured, Navi Mumbai Municipal Corporation city engineer Sanjay Desai said. PTI

PUBLIC NOTICE

NOTICE is hereby given that we are investigating the right, title and interest of Man Realty Limited ("Company") having its registered office at 101, Man House, Opposite Pawan Hans, S.V. Road, Vile Parle (West), Mumbai - 400 056 in respect of the property more particularly described in the Schedule hereunder written ("Property") along with structures standing thereon, including 2 (two) residential buildings known as 'One Park Avenue - Avenue 1' and 'One Park Avenue - Avenue 6' on the Property, 'One Park Avenue - Avenue 1' and 'One Park Avenue - Avenue 6' are registered with the Maharashtra Real Estate Regulatory Authority under the provisions of Real Estate (Regulation and Development) Act, 2016 under registration numbers P51700013016 and P51700013100, respectively.

Any and all persons/entities including any bank and/or financial institution having any share, right, title, benefit, interest, claim, objection and/or demand etc. against the Company and/or in respect of the Property or any part thereof by way of sale, transfer, exchange, let, lease, sub-lease, license, leave and license, care taker basis, tenancy, sub-tenancy, assignment, release, relinquishment, mortgage, inheritance, bequest, succession, gift, lien, charge, maintenance, easement, trust, occupation, possession, family arrangement/settlement, litigation (any allotment, booking, reservation, agreement, deed, understanding, writing, conveyance deed, devise, deed, Law, contracts, agreements, pledge, lien, share-holders agreement, development rights, joint development agreement or TDR, project manager, development manager, collaboration agreement or encumbrance or otherwise of whatsoever nature, are hereby required to make the same known in writing, along with documentary evidence to the undersigned at the address mentioned below within 7 (seven) days from the date of the publication of this public notice, failing which, such claim or claims and/or objections, if any, shall be deemed to have been waived and/or abandoned. All claims addressed in response to this public notice should quote reference number G0344.

SCHEDULE
(Description of the Property)

All those pieces and parcels of lands bearing (i) Survey No. 114 Hissa No. 4 admeasuring 24,100 square meters or thereabouts, (ii) Survey No. 115 Hissa No. 2 admeasuring 7,970 square meters or thereabouts, and (iii) Survey No. 99 Hissa No. 2/1 admeasuring 19,590 square meters or thereabouts, acquired by the Company through (i) Deed of Conveyance dated August 1, 2015 registered with the Sub-Registrar of Assurances at Thane-12 bearing No. 141 of 2015 read with Deed of Rectification dated July 19, 2023 registered with the Sub-Registrar of Assurances at Thane-12 bearing No. 10409 of 2023, (ii) Deed of Conveyance dated July 31, 2015 registered with the sub-registrar of assurances at Thane-12 bearing No. 137 of 2015, (iii) Deed of Conveyance dated April 3, 2024 registered with the Sub-Registrar of Assurances at Thane-5 bearing No. 6277 of 2024, thus admeasuring in aggregate 51,660 square meters or thereabouts of Village Kolshet, Taluka and District Thane together with 2 (two) residential buildings known as 'One Park Avenue - Avenue 1' and 'One Park Avenue - Avenue 6' standing thereon, situate, lying and being at Village Kolshet, Patlipada Junction, Ghodbunder Road, Thane (West) - 400 607 in the Registration District and Sub-District of Thane and within the municipal limits of Thane Municipal Corporation and bounded as follows:

On or towards the North : 40.0 m wide DP road;
On or towards the South : Garware Paint;
On or towards the East : Botanical Park; and
On or towards West : 60.0 m wide Godhunder Road.

Dated this 6th day of April, 2024

Sajit Suvarna
Partner
DSK Legal
Advocates and Solicitors
1701, One World Centre, Floor 17, Tower 2B,
841, Senapati Bapat Marg, Elphinstone Road, Mumbai 400013
Email id: srs.publicnotice@dsllegal.com

Woman dies by suicide after dowry demands

Mumbai: A woman allegedly died by suicide on Thursday in the Dahisar area following constant demands for a motorcycle and gold by her husband and mother-in-law in dowry.

On the father's complaint, the police booked the accused husband and his mother on charges of dowry death and abetment to suicide on Friday.

Sneha Reddy, 19, the deceased, allegedly hanged herself with a saree in her husband's house in Ketkipada, Dahisar (East). She was declared dead at Shatabdi hospital in Kandivali, the police said. Her father, Manojkumar Reddy, filed a police complaint against her husband, Kailash Wadari, and his mother, Anantama Wadari, alleging the two would harass Sneha and pressure her to bring dowry. ENS

ALL INDIA INSTITUTE OF MEDICAL SCIENCES
ANSARI NAGAR, NEW DELHI - 110 608
Admission Notice No. 36/2024

No.F.AIIMS/Exam.Sec.4-12/(INI-SS-JULY-24)/2024 Dated: 26th March, 2024

INI-SS Entrance Test for Admission in DM/M.Ch & MD (Hosp. Administration) Courses for AIIMS, PGIMER, NIMHANS, SCTIMST & JIPMER for July-2024 session

All India Institute of Medical Sciences, New Delhi invites online application for Entrance Examination leading to admission in Post-Doctoral [DM/M.Ch.(3 year)/MD (Hospital Administration) Courses for AIIMS New Delhi other AIIMS, PGIMER, NIMHANS, JIPMER and SCTIMST for July, 2024 session.

Online Registration for application			
Courses	Institutions	Opens on	Closes on
DM/M.Ch.(3 year)/ & MD (Hospital Administration)	AIIMS - New Delhi & other AIIMS, PGIMER, NIMHANS, JIPMER and SCTIMST	27.03.2024	10.04.2024 at 5:00 PM

Important: For Prospectus, detailed information etc. please visit the website www.aiimsexams.ac.in All applicants are required to visit the website regularly since all subsequent Corrigendum/Addendum/Updates will only be uploaded on the website.

ASSISTANT CONTROLLER (EXAMS.)
CBC 17112/12/0002/2425

ALL INDIA INSTITUTE OF MEDICAL SCIENCES
ANSARI NAGAR, NEW DELHI - 110 608
EXAMINATION NOTICE
Admission Notice No. 34/2024

AIIMS FELLOWSHIP PROGRAMME-JULY 2024 SESSION

ALL India Institute of Medical Sciences, New Delhi invites online applications for Entrance Examination through online (CBT) mode for admission in Fellowship Programme, July, 2024 session. The details are given below :

Date for Online Registration of applications		
Name of Course	Registration Opens on	Registration Closes on
Fellowship Programme	28.03.2024	11.04.2024 at 05.00 PM

Date of Entrance Examination		
Name of Course	Date of Examination	Duration of Exam.
Fellowship Programme	30.04.2024 (Tuesday)	10.00 AM to 11.00 AM

Important : For Prospectus, detailed information etc. please visit the website www.aiimsexams.ac.in. All applicants are required to visit the website regularly since all subsequent Corrigendum/Addendum/Updates will be uploaded on the website only.

Sd/-
ASSISTANT CONTROLLER (EXAMS)
cbc 17112/12/0001/2425

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S NAGRAJ ALLOYS LIMITED
OPERATING IN MANUFACTURING OF ALUMINIUM ALLOYS OF ALL GRADES (Under Regulation 36A(4) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Nagraj Alloys Private Limited CIN: U51101MH2011PTC23836
2. Address of the registered office	Flat no. 004, Maa Bambleshwari Apartment, Near Patidar Bhawan, Quetta Colony, Nagpur - 440 008.
3. URL of website	There is no website of Corporate Debtor (CD).
4. Details of place where majority of fixed assets are located	S. No. 41, Village Asoli, Mouza Mahalgaon, Opp. K. John Public School, Tal - Kamptee, Nagpur - 441202.
5. Installed capacity of main products/ services	Can be sought by sending request to Resolution Professional at: crp.nap@outlook.com
6. Quantity and value of main products/ services sold in last financial year	Nil in Financial Year 2022-23.
7. Number of employees/ workmen	Company does not have any employee on roll as per records available with RP.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be sought through communication to the following email : E-mail: crp.nap@outlook.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be sought through communication to the following email : E-mail: crp.nap@outlook.com
10. Last date for receipt of expression of interest	22nd April 2024
11. Date of issue of provisional list of prospective resolution applicants	24th April 2024
12. Last date for submission of objections to provisional list	29th April 2024
13. Date of issue of final list of prospective resolution applicants	30th April 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02nd May 2024
15. Last date for submission of resolution plans	01st June 2024
16. Process email id to submit EOI	crp.nap@outlook.com

Date: 06.04.2024
Place: Mumbai

Sd/-
Hastl Mal Kachhara
Resolution Professional
Nagraj Alloys Private Limited
IBBI Registration No: IBBI/PA-002/IP-N00342/2017-18/10992
AFA: AA2/10992/02/121224/203124 Valid till 12.12.2024

Telangana Congress govt shuns BRS stand, wants to implement PMAY-G from this fiscal

HARIKISHAN SHARMA
NEW DELHI, APRIL 5

FOR THE first time, Congress-led Telangana has shown willingness to implement the Pradhan Mantri Awas Yojana-Gramin (PMAY-G) from the financial year 2024-25. The state has sought ap-

proval for 1.57 lakh houses to be built under the NDA government's flagship rural housing scheme. The Telangana government has expressed its willingness in a letter to the state's Principal Secretary of Department of Transport, Roads & Buildings sent to the Secretary, Union Ministry of Rural Development on March 16.



A Revanth Reddy took over as the CM in Dec 2023

The stance of the current Telangana government led by Chief Minister A Revanth Reddy is contrary to that of the previous BRS government that never implemented the PMAY-G ever since its nation-wide rollout on April 1, 2016. It was the only state that did not join the scheme.

In 2016-17, the Centre had allocated Rs 190 crore to Telangana government with a target of 76,000 houses. However, the state government did not implement the scheme. According to sources, the state government at that time did not want to follow

the Centre's guidelines.

In its March 16 letter, the state government has informed the Ministry of Rural Development that it has 2.86 lakh families without houses as per the Socio-Economic and Caste Census (SECC) 2011 data.

"In this regard, it is submitted that the State Government will comply with the guidelines of PMAY (G) in all respects, including branding," the state said in its letter.

"Therefore, it is requested to consider for sanction of 1,57,500 houses under PMAY-G to the State at the earliest as the State Government has taken up the programme on top priority," it said.

It is learnt that the Centre is likely to allow the implementation of the PMAY-G scheme in the state. However, the allocation of the houses to the state will be made

from the 2 crore additional PMAY-G houses announced by Finance Minister Nirmal Sitharaman in her interim Budget for 2024-25. The allocation of these additional houses will commence from the current financial year.

The Telangana government's willingness for implementation of the PMAY-G comes at a time when the recently formed Congress government in the state has set an ambitious target of construction of 25 lakh houses. It plans to construct 4.5 lakh houses this financial year, of which 1.57 lakh houses will be in the rural areas. The state government intends to construct these houses under the Beneficiary Led Construction (BLC) of the PMAY-G.

The PMAY-G is a flagship Central scheme, involving the states, that aims to provide pucca houses with a minimum area of 25 sq m with basic amenities to people in rural areas who are homeless or live in kutcha and dilapidated houses.

Each beneficiary gets funds up to Rs 1.20 lakh in the plains and Rs 1.30 lakh in hilly states, difficult terrain, and tribal and backward districts under the Integrated Action Plan. The funds are to be split in a 60:40 ratio between the Centre and states, respectively, with the target of constructing 2.95 crore houses by March 2024.

Against the mandated target of 2.95 crore houses, 2,94,78,374 houses have already been sanctioned to the beneficiaries by various States/UTs and construction of 2.59 crore houses has also been completed till April 3, 2024.



PM Narendra Modi at a public meeting in Churu, Friday. PTI

Modi: Accomplishments so far appetiser, main course to come

HAMZA KHAN
JAIPUR, APRIL 5

PRIME MINISTER Narendra Modi on Friday said at an election rally in Rajasthan's Churu that the accomplishments of his government over the last 10 years were just "an appetiser", and that the main course was yet to come.

"When you go to a big hotel for a meal, they bring an appetiser first. They serve two-four savoury items. So sometimes, you feel this is enough and the stomach is already full... What Modi has done so far is just the appetiser. An entire plate of food is yet to come. A lot has to be done, there are many more dreams," he said.

BJP has fielded Paralympics medalist Devendra Jhajaria from Churu, against Congress's Rahul Kaswan, who recently switched over from the BJP.

Addressing the campaign rally, Modi said that in 10 years, crores of people were given pucca homes under the Centre's housing scheme for the poor. He alleged

that earlier, when such schemes were implemented, the poor would not even get to know about them and the money meant for it would be embezzled by those in government and in the ruling party. "But now, the money reaches the accounts of the poor directly," he said.

The PM noted that in Rajasthan, drinking water connections were provided to around 50 lakh homes, and 4.5 crore people are being given free ration every month. "The BJP government stands with the poor at every stage of life. The things which weren't done for decades, we did them in 10 years," he said, adding, however, that these accomplishments were only a "trailer".

Churu is located in Rajasthan's Shekhawati region, from where many youths join the Army. In his speech there, Modi touched on topics like the 2016 "surgical strikes" across the Line of Control, the 2019 airstrikes in Balakot, and One Rank One Pension.

Recalling the last time he was in Churu, on February 26, 2019, he

said, "At that time, the country had conducted airstrikes in Balakot (in Pakistan), and we had taught terrorists a lesson. I will now repeat the words I had said at the time in Churu: Saugandh mujhe is mitti ki, main desh nahi mitne dunga, main desh nahi rukne dunga, main desh nahi jhukne dunga. Mera vachan hai Bharat Ma ko, tera sheesh nahi jhukne doonga (I swear on this soil, I won't let the nation fade, stop, or bow down. I give my word to Mother India, I will not let you bow down)."

Targeting the Congress, he asked the crowd not to forget "the language" that the Opposition party used in the aftermath of the surgical strikes and Balakot airstrikes. "They were asking for proof of the bravery of our Army. Insulting the Army and dividing the nation - this is the identity of the Congress party. Till the time people of the INDI Alliance were in power, they kept the hands of our jawans tied. The enemy used to attack and go, but they did not give permission to jawans to retaliate," Modi said.

IDBI BANK POSSESSION NOTICE

Where as the undersigned being The Authorized Officer of IDBI Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (the Act), and in exercise of the powers conferred under Section 13 (12) read with rule 3 of Security Interest (Enforcement) Rules, 2002, (the Rules), issued a demand notice under Section 13 (2) to the borrowers, as listed below, calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers mentioned below having failed to repay the said amount, the notice is hereby given to the borrowers mentioned below and the public in general, that the Authorized Officer has taken **Symbolic possession** of the property mortgaged, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002, on the date of possession against name of borrowers as detailed below. The borrowers in particulars and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IDBI Bank Ltd., for an amount mentioned below and interest and charges thereon. The borrowers attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of the Borrowers / Property Holders and Loan account No	Date of Demand Notice	Date of Possession	Description of immovable property	Outstanding Amount (Rs.)
Mr. AMITKUMAR N SINGH (Borrower) & Mrs ANUPAMA RAJ AMIT SINGH (Co-borrower) 0460675100006811 & 0460675100006828	10th Dec 2023	04.04.2024	All that piece and parcel of S No 59/1A/1, VEDANT HEIGHTS, FLAT NO 502, 5th FLOOR, WING A, MOHAMMAD WADI, Hadasagar, PUNE - 411060 measuring 838 sq ft. with all and singular the structures and erections thereon, both present and future	Rs.41,19,150/- (Rupees Forty One Lakhs Nineteen Thousand One Hundred and Fifty Only) as on 10-12-2023 plus unapplied interest and charges thereon

Also the owner of the property is hereby informed that all movable articles lying in the said property are completely at their risk. We will allow removal of these articles if the owner contacts us in time i.e. 30 days from the date of possession date, requesting the same. Any claims regarding any loss/damage of these articles will not be valid thereafter.

Sd/-
Authorised Officer

Place : Pune | Date : 06/04/2024

Gunidas Sangeet Vidyalay Present
Pt. Anand Limay Smuriti Sangeet

Vidushi Alka Deo Marulkar (Vocal)
Dr. Ashvini Chandeekar (Vocal) | Guest of Honour: Dr. Vikas Kashalkar (Vocal) | Shri. Vishwas Shirgaonkar (Vocal)

Tabala: Rajprasad Dharwadikar, Aashay Kulkarni | Harmonium: Swaroop Divan Compare | Dr. Rajshree Mahajani

Sunday 7th April 2024 At: 5.30 pm Ganesh Sabhagruha, New English School, Tilak Rd, Pune
Cont: Ashay Kulkarni : 7588224105 / 9403150913 * Entry Free

SVC CO-OPERATIVE BANK LTD. (Multi-State Scheduled Bank) ESTD 1966

Recovery Department : 2nd Floor, Svc Tower, Jawaharlal Nehru Road, Vakola, Santacruz (E), Mumbai-400055. Tel. No : 022-71999975/983/986/987
Regional Office : 303, Chintamani Pride, Near City Pride Theatre, Kothrud, Pune 38. Tel: 823700671/6073/6074/ 8237046072

PUBLIC NOTICE FOR SALE

Property For Sale On "As Is Where Is Basis" (Property Taken Over Under The Securitisation And Reconstruction Of Financial Assets & Enforcement Of Security Interest Act, 2002)

1) Name and Address of the Borrower/Mortgagor/Guarantors

1. Mr. Sanjay Balasaheb Raut (Principal Borrower and Mortgagor) Flat No. C/T-1 Ground Floor, Ramnagari, Building B/1, S. No. 36, Hissa No. 8/1/1/2 and 8/2A/1, Ambegaon Budruk, Tal. Haveli, Dist. Pune 411 046 and Showman Mens Wear, S. No. 682/B 6, Near Bibewadi Post office, Bibewadi, Pune 411 037. 2. Mrs. Yogni Sanjay Raut (Co-Borrower) Flat No. C/T-1 Ground Floor, Ramnagari, Building B/1, S. No. 36, Hissa No. 8/1/1/2 and 8/2A/1, Ambegaon Budruk, Tal. Haveli, Dist. Pune 411 046 and Showman Mens Wear, S. No. 682/B 6, Near Bibewadi Post office, Bibewadi Pune 411037

Location And Details Of The Property And For Recovery Of Which Property Is

All that piece and parcel of property bearing flat No. C/T-1 adm, 588 sq. ft. i.e. 54.65 sq. mt. built up on ground floor, of B 1 type of building in Ramnagari, S. No. 36 Hissa No. 8/1/1/2 and 8/2A/1 Village Ambegaon Budruk, Tal. Haveli, Dist. Pune within the limits of Pune Municipal Corporation and within the jurisdiction of Sub Registrar Haveli.

Rs. 21,99,417.00 (Rupees Twenty One Lacs Ninety Nine Thousand Four Hundred Seventeen Only) as on 29.02.2024 plus interest at the contractual rate and expenses, costs and charges incurred to be incurred from 01.03.2024 onwards until the date of payment.

Reserve Price - Rs. 36,00,000/- (Rupees Thirty Six Lacs only)
Last Date and Time for Submission of Tenders:- Date 25/04/2024 before 5.00 P.M.
Date and Time of Auction of the Property:- Date 26/04/2024 before 11.00 A.M.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S NAGRAJ ALLOYS LIMITED

OPERATING IN MANUFACTURING OF ALUMINIUM ALLOYS OF ALL GRADES (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

- Name of the corporate debtor along with PAN & CIN/ LLP No. | Nagraj Alloys Private Limited
CIN: U51101MH2011PTC223836
- Address of the registered office | Flat no. 004, Maia Bamleshwar Apartment, Near Patidar Bhawan, Quetta Colony, Nagpur - 440 008. There is no website of Corporate Debtor (CD)
- URL of website |
- Details of place where majority of fixed assets are located | S. No. 41, Village Asoli, Mouza Mahalgan, Opp. K. John Public School, Tal - Kamptee, Nagpur - 441202.
- Installed capacity of main products/ services | Can be sought by sending request to Resolution Professional at: crp.nag@outlook.com
- Quantity and value of main products/ services sold in last financial year | Nil in Financial Year 2022-23.
- Number of employees/ workmen | Company does not have any employee on roll as per records available with RP.
- Further details including latest available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: | Information can be sought through communication to the following email : E-mail: crp.nag@outlook.com
- Eligibility for resolution applicants | Information can be sought through communication to the following email : E-mail: crp.nag@outlook.com
- Last date for receipt of expression of interest | 22nd April 2024
- Date of issue of provisional list of prospective resolution applicants | 24th April 2024
- Last date for submission of objections to provisional list | 29th April 2024
- Date of issue of final list of prospective resolution applicants | 30th April 2024
- Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | 02nd May 2024
- Last date for submission of resolution plans | 01st June 2024
- Process email id to submit EOI | crp.nag@outlook.com

Date: 06.04.2024
Place: Mumbai

Sd/-
Hasni Mal Kachhara
Resolution Professional
Nagraj Alloys Private Limited
IBBI Registration No: IBBI/IPA-002/IP-NO342/2017-18/10992
AFA: AA2/10992/02/121224/203124 Valid till 12.12.2024

Chhattisgarh liquor 'scam': SC says it may quash ED case against ex-IAS officer

New Delhi: The Supreme Court said on Friday it may quash a money laundering case against former IAS officer Anil Tuteja and his son Yash in the alleged Rs 2,000 crore liquor scam in Chhattisgarh, saying there were no proceeds of crime.

"We have gone through the ECIR (Enforcement Case Information Report) and the FIR lodged in the case. We find that there is no predicate offence and there are no proceeds of crime. If there is no money laundering, we will quash this complaint," a bench of Justices Abhay S Oka and Ujjal Bhuyan told Additional Solicitor General SV Raju, who appeared for the Enforcement Directorate.

Raju said there is enough material with the probe agency and, if the court is inclined to quash the ECIR, then the ED be given liberty to lodge a fresh complaint and proceed with the case.

"Several orders were passed by the court in the matter like 'stay hand in all manner' and 'not proceed against the accused. These orders should be vacated,'" Raju urged

the court. The bench said it will quash the present complaint and record the statement that the agency wants to lodge a fresh complaint in accordance with the law. Senior advocate Siddharth Aggarwal, appearing for the father-son duo, said there are other co-accused in the case and the complaint against them should also be quashed.

The bench told the advocate that if named in the instant complaint, the other co-accused can be granted relief. If not, they will have to take their own legal recourse.

When the court asked Raju about whether the co-accused had been named in the instant complaint, the government's law officer sought time to respond.

The bench then posted the matter for further hearing on April 8.

In the prosecution complaint, the ED's version of a chargesheet, filed in the special PMLA court, the anti-money laundering agency has said that former IAS officer Anil Tuteja's "kingpin" of the syndicate involved in illegal supply of liquor in Chhattisgarh. PTI

2) Name and Address of the Borrower/Mortgagor/Guarantors

1. Mr. Rahul Damodar Jagtap (Principal Borrower and Mortgagor) 624/1, B, Sarthak Bunglow, Shreenath Society, Pokle Wasti, Bibewadi, Pune 411 037 and Flat no. 1, Basement Floor, Sai Prasad Apartment Condominium, S. No. 49 (old Survey No. 85), Hissa No. 3/5A and 3/5B, Near Shaikh Truck Garage, Gujarwadi, Katraj, Pune 411 046 2. Mr. Vishwanath Nathu Zambre (Guarantor) At and Post Bebadohal, Near Vitthal Mandir, Village Bebadohal, Tal. Maval, Dist. Pune -410 506

Location And Details Of The Property And Outstanding Dues For Recovery Of Which Property Is Being Sold

All that piece and parcel of property bearing flat /Apartment No. 1 adm. 68.96 sq. mt. built up on Basement Floor In Building named as "Sai Prasad Apartment Condominium" standing on the land bearing Survey No. 49 (Old Survey. No. 85) Hissa No. 3/5A and 3/5B situated in the Village Katraj, Tal. Haveli, Dist. Pune within the registration jurisdiction of Sub Registrar Haveli and within the local limits of Pune Municipal Corporation

Rs. 33,14,477.00 (Rupees Thirty Three Lacs Fourteen Thousand Four Hundred Seventy Seven Only) as on 29.02.2024 plus interest at the contractual rate and expenses, costs and charges incurred to be incurred from 01.03.2024 onwards until the date of payment.

Reserve Price - Rs. 22,96,000/- (Rupees Twenty Two Lacs Ninety Six Thousand Only)
Last Date and Time for Submission of Tenders:- Date 25/04/2024 before 5.00 P.M.
Date and Time of Auction of the Property:- Date 26/04/2024 before 02.00 P.M.

3) Name and Address of the Borrower/Mortgagor/Guarantors

1. Mr. Goutam Mohan Sharma (Principal Borrower and Mortgagor) Add 1:- S.No. 21, Mahalaxmi Dept. Dhanashree Mangal Karyalay Building Pune Satara Road, Near Axis Bank, Dhankawadi, Pune 411043. Add 2:- Flat no. A3-502, 5th Floor, Shreyas Garden, S. No. 35/1/5, Opp. HDFC ATM Mohan Nagar, Dhankawadi, Pune 411043. Add 3:- Maruti Foods, Shop No. 1, S. No. 16/5/2/1, Ganesh Garden Ambegaon Bk. Tal. Haveli, Pune 411046. Add 4:- Shop no. 9 Ground Floor, Damodarbhoomi, S. No. 56, Near Iskon Temple, Kondwa Bk. Pune 411048.

Location And Details Of The Property And Outstanding Dues For Recovery Of Which Property Is Being Sold

All that piece and parcel of property being Shop no. 9, adm. 60.22 sq. mt. i.e. 648 sq. ft. built up situated on ground floor of building named as Damodar Bhoomi, S. No. 56, Hissa No. 5/1/1A, 5/1/2, 5/1/3, 5/1/4, 5/1/6, 5/1/8, 5/3/4 Village Kondwa Bk., Tal. Haveli, Dist. Pune within the registration jurisdiction of Sub Registrar Haveli and within the local limits of Pune Municipal Corporation.

Rs. 69,08,506.00 (Rupees Sixty Nine Lacs Eight Thousand Five Hundred Six Only) as on 29.02.2024 plus interest at the contractual rate and expenses, costs and charges incurred to be incurred from 01.03.2024 onwards until the date of payment.

Reserve Price - Rs. 51,75,000/- (Rupees Fifty One Lacs Seventy Five Thousand Only)
Last Date and Time for Submission of Tenders:- Date 25/04/2024 before 5.00 P.M.
Date and Time of Auction of the Property:- Date 26/04/2024 before 04.00 P.M.

Interested parties to contact the Authorised Officer of the Bank at the above mentioned address of the Regional office of the bank for the inspection of property.

NOTE:- Interested buyers should come personally with KYC or depute an authorised person with authority letter and KYC for the inspection of property.

TERMS & CONDITIONS

- Sale is strictly subject to the terms and conditions incorporated in this advertisement and in the prescribed Tender Form. Further details of the above mentioned property and Tender Form can be obtained from the Bank's Regional office, at Legal & Recovery Department at 303, Chintamani Pride, Near City Pride Theatre, Kothrud, Pune 411038.
- Intending bidders should submit sealed tender on above mentioned property in the prescribed Tender Form only. The sealed covers should be accompanied with Demand Draft / Pay Order for Rs. 1,000/- being Non-refundable Tender fee & the separate Demand Draft/ Pay Order for the Earnest Money Deposit of 10% of the offer amount for the above property drawn on a Scheduled Bank, favouring "SVC Co-operative Bank Ltd", payable at Pune should be deposited at Legal & Recovery Department at 303, Chintamani Pride, Near City Pride Theatre, Kothrud, Pune 411038 by 5.00 p.m. on or before 25/04/2024.
- Tenders will be opened at Regional Office of the Bank Pune at above mentioned address and time on 26/04/2024.
- The borrower/s, respective Tenderers, Guarantors and Owners of the property under sale may, if so desire, give his/their or Sponsor the best possible valid offer (s) for the property offered for sale provided they follow the requirements at 2 above.
- The borrower/s, respective Tenderers / Guarantors / Owner of the property or their authorised representatives may remain present at the time of opening of tenders. The authorised officer of the Bank would have sole discretion in the manner of conduct of sale including decision with regard to inter-se bidding/ negotiations amongst the bidders to realize highest sale value for the property. They are, therefore, advised to remain present themselves or through their duly authorised representative(s).
- The Bank reserves its right to accept or reject any or all offers without assigning any reason(s) and in case all the offers are rejected, either to hold negotiations with any of the tenderers/bidders or to sell the property through private negotiations with any of the tenderers/bidders or other party/ parties.
- The successful bidder should bear the charge/fee payable for conveyance such as Stamp duty, Registration fees, incidental expenses, TDS as applicable on the property deal amount if any. The successful bidder shall also bear all Government and Statutory dues, if any and also all pending dues like electricity dues, water dues, society maintenance dues, property tax, transfer fees, charges and for other service provided, if any.
- The successful offerer /tenderer/bidder/purchaser will have to pay 25% of the offer amount which is inclusive of EMD on the same day or not later than next working day of the auction and the balance amount on or before the fifteenth day, by D./D/ PO/NEFT/RTGS in favour of the above Bank drawn on a Scheduled Bank and payable at Pune, from the date of the offer acceptance letter by the Bank.
- Any details with respect to the title/description of the property to be verified by the prospective purchaser as property is being sold on "AS IS WHERE IS BASIS"
- Disputes, if any, shall be within the jurisdiction of Pune Courts only.
- The Property in question is under the Physical Possession of the Bank.
- The Borrower/s/Guarantor's/Mortgagor's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the Secured Asset.
- The sale notice is also displayed on our website-https://www.svcbank.com/notice-sale

Sd/- Mrs. Urvasi Kenia
Manager Recovery Dept, Pune
Authorised Officer

Place : Pune
Date : 06/04/2024

SBI State Bank of India Stressed Assets Management Branch- III, Mumbai,

Authorised Officer's Details:-
Name: Shri. Rakesh Kumar
Mobile No: 7770800051
E-mail ID : team3.61341@sbi.co.in

Stressed Assets Management Branch- III, Mumbai,
State Bank of India, S.A.M.B.-III Branch, 112-115, First Floor, Plot no.212, West Wing, Tulsiani Chambers, Free Press Journal Marg, Nariman Point, Mumbai-400021.
E-mail ID :sbi.61341@sbi.co.in, Landline No. (Office):- 022 - 2202 1298/1299

**APPENDIX -II A [See Proviso to Rule 6 (2)] and Appendix - IV - A[See Proviso to Rule 8(6)]
SALE NOTICE FOR SALE OF MOVABLE / IMMOVABLE PROPERTIES**

E-Auction Sale Notice for Sale of Movable / Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) and 8(6) of Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described Movable / immovable properties hypothecated / mortgaged to the Secured Creditor, the physical possession of which has been taken by Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is where is", "As is What is" basis on 29-04-2024 (e-auction date) for recovery of Rs. 11,38,41,239/- (Rupees Eleven Crores Thirty Eight Lacs Forty One Thousand Two Hundred Thirty Nine Only) as on 26-12-2017 plus interest there on v.e.f. 26-12-2017 and expenses and cost etc. less recoveries (if any) till date of publication of the notice for sale of the secured asset(s) due to the secured creditor from Borrower M/s. Vitthal Gajanan Sugar Pvt. Ltd. and Guarantor(s). Unit / Borrower : 1. M/s. Vitthal Gajanan Sugar Pvt.Ltd. Registered Office-Plot No.661/2, At & Post -Mhasurbe, Taluka- Katav, Dist-Satara.Pin-415538. 2.Shri. Chandrakant Pandharinath Pawar.3.Shri.Prasad Balbhim Jugdar.4.Shri. Keshav Ramdas Suryawanshi. 5. Shri. Yashwant Kisan Mali. 6. Shri. Sadashiv Kisan Mali

The reserve price of the properties are as under: (Rs. In lacs)

Name of Title Deed Holders	Description of property/ ies	Carpet Area	Reserve price	Earnest Money Deposit (EMD) 10% of the Reserve Price
M/s. Vitthal Gajanan Sugar Pvt.Ltd.	1.Residential Flat.No.A-08, "Gangai Hills", land bearing Survey No.8/4, Ambegaon Budruk, Taluka-Haveli, District-Pune-411041.	529 sq.ft.	31.25	3.13
M/s. Vitthal Gajanan Sugar Pvt. Ltd.	2. Residential Flat.No.A-07, "Gangai Hills", land bearing Survey No.8/4, Ambegaon Budruk, Taluka-Haveli, District-Pune-411041.	483 sq.ft.	31.25	3.13
M/s. Vitthal Gajanan Sugar Pvt.Ltd.	3. Residential Flat.No.B-02, "Gangai Hills", land bearing Survey No.8/4, Ambegaon Budruk, Taluka-Haveli, District-Pune-411041.	483 sq.ft.	31.25	3.13
M/s. Vitthal Gajanan Sugar Pvt.Ltd.	4. Residential Flat.No.B-07, "Gangai Hills", land bearing Survey No.8/4, Ambegaon Budruk, Taluka-Haveli, District-Pune-411041.	483 sq.ft.	31.25	3.13

The above properties are free from all encumbrances known to the Bank
Date & Time of e-Auction:- Date: 29-04-2024, From 11.00am to 5.00 pm
Bid Increment Amount:-Rs. 50,000/- | Date & Time of Inspection of property:- 25.04.2024, From 11.00 a.m. to 3.00 pm.
Contact person/ Contact Number- Shri Rakesh Kumar Mobile 7770800051, Ms. Vijaya H.Rane Mobile 9892983045
Interested bidder may deposit Pre Bid EMD with MSTC before the close of e-auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of Payment in MSTCS Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem."
Important:-The Bidder bidding for all 4 Nos. flats will be preferred. However, Bidder bidding only for individual flat will also welcome.

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the secured Creditors website www.sbi.co.in and https://ibapi.in

STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT
The Borrower/ Guarantor(s) are hereby notified that the assets mentioned above will be auctioned and after appropriation of proceeds of sale, balance if any will be recovered with interest and cost from you.

Date: 03.04.2024
Place: Mumbai

Sd/-
Authorized Officer
State Bank of India

HC reserves verdict on plea to stay conviction of ex-minister

EXPRESS NEWS SERVICE
NEW DELHI, APRIL 5

THE DELHI HC Friday reserved its verdict on a plea by former Union minister Dilip Ray, seeking a stay on his conviction by a trial court in connection with irregularities in allocation of a Jharkhand coal block in 1999 as he said he wishes to contest both the Lok Sabha and Odisha Assembly elections.

A single judge bench of Justice Swarnan Kanta Sharma, after hearing arguments by both Ray and the CBI in the application for stay of conviction, reserved its verdict. Ray's application states that under Section 8(3) of the Representation of the People Act, he stands disqualified from contesting national or Odisha Assembly elections or getting nominated to the Rajya Sabha, which irreparably and "irreversibly causes grave prejudice" to him, especially considering that he is 71 years old.

The application was filed in his appeal challenging a trial court verdict on October 6, 2020, convicting Ray under IPC sections 120B and 409 as well as provisions of Prevention of Corruption Act. On October 26, 2020, he was sentenced to rigorous imprisonment for 3 years. On October 27, 2020, HC issued a notice to CBI and suspended his jail term during appeal's pendency.

Telangana Congress govt shuns BRS stand, wants to implement PMAY-G from this fiscal

HARIKISHAN SHARMA
NEW DELHI, APRIL 5

FOR THE first time, Congress-ruled Telangana has shown willingness to implement the Pradhan Mantri Awas Yojana-Gramin (PMAY-G) from the financial year 2024-25. The state has sought ap-

proval for 1.57 lakh houses to be built under the NDA government's flagship rural housing scheme. The Telangana government has expressed its willingness in a letter the state's Principal Secretary of Department of Transport, Roads & Buildings sent to the Secretary, Union Ministry of Rural Development on March 16.



A Revanth Reddy took over as the CM in Dec 2023

The stance of the current Telangana government led by Chief Minister A Revanth Reddy is contrary to that of the previous BRS government that never implemented the PMAY-G ever since its nation-wide rollout on April 1, 2016. It was the only state that did not join the scheme. In 2016-17, the Centre had allocated Rs 190 crore to Telangana government with a target of 76,000 houses. However, the state government did not implement the scheme. According to sources, the state government at that time did not want to follow

the Centre's guidelines. In its March 16 letter, the state government has informed the Ministry of Rural Development that it has 2.86 lakh families without houses as per the Socio-Economic and Caste Census (SECC) 2011 data. "In this regard, it is submitted that the State Government will comply with the guidelines of PMAY(G) in all respects, including branding," the state said in its letter. "Therefore, it is requested to consider for sanction of 1,57,500 houses under PMAY-G to the State at the earliest as the State Government has taken up the programme on top priority," it said. It is learnt that the Centre is likely to allow the implementation of the PMAY-G scheme in the state. However, the allocation of the houses to the state will be made

from the 2 crore additional PMAY-G houses announced by Finance Minister Nirmal Sitharaman in her interim Budget for 2024-25. The allocation of these additional houses will commence from the current financial year. The Telangana government's willingness for implementation of the PMAY-G comes at a time when the recently formed Congress government in the state has set an ambitious target of construction of 25 lakh houses. It plans to construct 4.5 lakh houses this financial year, of which 1.57 lakh houses will be in the rural areas. The state government intends to construct these houses under the Beneficiary Led Construction (BLC) of the PMAY-G. The PMAY-G is a flagship Central scheme, involving the states, that aims to provide pucca houses with a minimum area of 25 sq m with basic amenities to people in rural areas who are homeless or live in kutcha and dilapidated houses. Each beneficiary gets funds up to Rs 120 lakh in the plains and Rs 130 lakh in hilly states, difficult terrain, and tribal and backward districts under the Integrated Action Plan. The funds are to be split in a 60:40 ratio between the Centre and states, respectively, with the target of constructing 2.95 crore houses by March 2024. Against the mandated target of 2.95 crore houses, 2,94,78,374 houses have already been sanctioned to the beneficiaries by various States/UTs and construction of 2.59 crore houses has also been completed till April 3, 2024.



PM Narendra Modi at a public meeting in Churu, Friday, PTI

Modi: Accomplishments so far appetiser, main course to come

HAMZAKHAN
JAIPUR, APRIL 5

PRIME MINISTER Narendra Modi on Friday said at an election rally in Rajasthan's Churu that the accomplishments of his government over the last 10 years were just "an appetiser", and that the main course was yet to come. "When you go to a big hotel for a meal, they bring an appetiser first. They serve two-four savoury items. So sometimes, you feel this is enough and the stomach is already full... What Modi has done so far is just the appetiser. An entire plate of food is yet to come. A lot has to be done, there are many more dreams," he said. BJP has fielded Paralympics medalist Devendra Jhajarharia from Churu, against Congress's Rahul Kaswan, who recently switched over from the BJP. Addressing the campaign rally, Modi said that in 10 years, crores of people were given pucca homes under the Centre's housing scheme for the poor. He alleged

that earlier, when such schemes were implemented, the poor would not even get to know about them and the money meant for it would be embezzled by those in government and in the ruling party. "But now, the money reaches the accounts of the poor directly," he said. The PM noted that in Rajasthan, drinking water connections were provided to around 50 lakh homes, and 4.5 crore people are being given free ration every month. "The BJP government stands with the poor at every stage of life. The things which weren't done for decades, we did them in 10 years," he said, adding, however, that these accomplishments were only a "trailer". Churu is located in Rajasthan's Shekhawati region, from where many youths join the Army. In his speech there, Modi touched on topics like the 2016 "surgical strikes" across the Line of Control, the 2019 airstrikes in Balakot, and One Rank One Pension. Recalling the last time he was in Churu, on February 26, 2019, he said, "At that time, the country had conducted airstrikes in Balakot (in Pakistan), and we had taught terrorists a lesson. I will now repeat the words I had said at the time in Churu: Saugandh mujhe mitti ki, main desh nahi mitne dunga, main desh nahi rukne dunga, main desh nahi jhukne dunga. Mera vachan hai Bharat Ma ko, tera sheesh nahi jhukne dunga (I swear on this soil, I won't let the nation fade, stop, or bow down. I give my word to Mother India, I will not let you bow down)." Targeting the Congress, he asked the crowd not to forget "the language" that the Opposition party used in the aftermath of the surgical strikes and Balakot airstrikes. "They were asking for proof of the bravery of our Army. Insulting the Army and dividing the nation - this is the identity of the Congress party. Till the time people of the INDI Alliance were in power, they kept the hands of our jawans tied. The enemy used to attack and go, but they did not give permission to jawans to retaliate," Modi said.

IDBI BANK CIN:L55190M22049G014838	IDBI Bank Ltd., Retail Recovery, 1st Floor, Dnyaneshwar, Paduka Chowk, F. C. Road, Shivaji Nagar, Pune - 411 004	POSSESSION NOTICE		
Where as the undersigned being The Authorised Officer of IDBI Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (the Act), and in exercise of the powers conferred under Section 13 (12) read with rule 3 of Security Interest (Enforcement) Rules, 2002, (the Rules), issued a demand notice under Section 13 (2) to borrowers, as listed below, calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers mentioned below having failed to repay the said amount, the notice is hereby given to the borrowers mentioned below and the public in general, that the Authorised Officer has taken Symbolic possession of the property mortgaged, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002, on the date of possession against name of borrowers as detailed below. The borrowers in particulars and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IDBI Bank Ltd., for an amount mentioned below and interest and charges thereon. The borrowers attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.				
Name of the Borrowers / Property Holders and Loan account No.	Date of Demand Notice	Date of Possession	Description of immovable property	Outstanding Amount (Rs.)
Mr. AMITKUMAR N SINGH (Borrower) & Mrs ANUPAMA RAJ AMIT SINGH (Co-borrower) 0460675100006811 & 0460675100006828	10th Dec 2023	04.04.2024	All that piece and parcel of S No 59/1A/1, VEDANT HEIGHTS, FLAT NO 502, 5th FLOOR, WING A, MOHAMMAD WADI, Hadapsar, PUNE - 411060 measuring 836 sq ft. with all and singular the structures and erections thereon, both present and future	Rs.41,19,150/- (Rupees Forty One Lakhs Nineteen Thousand One Hundred and Fifty Only) as on 10-12-2023 plus unapplied interest and charges thereon
Also the owner of the property is hereby informed that all movable articles lying in the said property are completely at their risk. We will allow removal of these articles if the owner contacts us in time i.e.30days from the date of possession date, requesting the same. Any claims regarding any loss/damage of these articles will not be valid thereafter.				
Place : Pune Date : 06/04/2024			Sd/- Authorised Officer	

Gunidang Sangeet Vidyalyay Preseant Pt. Anand Limay Smuriti Sangeet

Vidushi Aika Deo Marulkar (Vocal)

Dr. Ashvini Chandekar (Vocal), Guest of Honour: Dr. Vikas Kashalkar (Vocal), Shri. Vishwas Shirgaonkar (Vocal)

Taluka: Rajprasad Dharmadhikari, Ashay Kulkarni Harmonium, Swaroop Diwan Congare, Dr. Rajprashree Mahajan

Sunday 7th April 2024 At: 5.30 pm Ganesh Sabhagruha, New English School, Tilak Rd, Pune

Cont: Ashay Kulkarni : 7588224105 / 9403150913 * Entry Free

SVC CO-OPERATIVE BANK LTD. (Multi-State Scheduled Bank) ESTD-1966

Recovery Department : 2nd Floor, Svc Tower, Jawaharlal Nehru Road, Vakola, Santacruz (E), Mumbai-400055. Tel. No: 022-71999975/983/986/987
Regional Office : 303, Chintamani Pride, Near City Pride Theatre, Kothrud, Pune 38. Tel: 8237006071/6073/6074/ 8237046072

PUBLIC NOTICE FOR SALE

Property For Sale on "As Is Where Is Basis" (Property Taken Over Under The Securitisation And Reconstruction Of Financial Assets & Enforcement Of Security Interest Act, 2002)

1) Name and Address of the Borrower/Mortgagor/Guarantors	Location And Details Of The Property And For Recovery Of Which Property Is
1. Mr. Sanjay Balasaheb Raut (Principal Borrower and Mortgagor) Flat no. C/T-1 Ground Floor, Ramnagari, Building B/1, S. No. 36, Hissa no. 8/1/1/2 and 8/2A/1, Ambegaon Budruk, Tal. Havelli, Dist. Pune 411 046 and Showman Mens Wear, S. No. 682/B 6, Near Bibwewadi Post office, Bibwewadi, Pune 411 037. 2. Mrs. Yoglani Sanjay Raut (Co-Borrower) Flat no. C/T-1 Ground Floor, Ramnagari, Building B/1, S. No. 36, Hissa no. 8/1/1/2 and 8/2A/1, Ambegaon Budruk, Tal. Havelli, Dist. Pune 411 046 and Showman Mens Wear, S. No. 682/B 6, Near Bibwewadi Post office, Bibwewadi Pune 411037	All that piece and parcel of property bearing flat No. C/T-1 adm. 588 sq. ft. i.e. 54.65 sq. mt. built up on ground floor, of B 1 type of building in Ramnagari, S. No. 36 Hissa no. 8/1/1/2 and 8/2A/1 Village Ambegaon Budruk, Tal. Havelli, Dist. Pune within the limits of Pune Municipal Corporation and within the jurisdiction of Sub Registrar Havelli. Rs. 21,99,417.00 (Rupees Twenty One Lacs Ninety Nine Thousand Four Hundred Seventeen Only) as on 29.02.2024 plus interest at the contractual rate and expenses, costs and charges incurred to be incurred from 01.03.2024 onwards until the date of payment.
Reserve Price - Rs. 36,00,000/- (Rupees Thirty Six Lacs only) Last Date and Time for Submission of Tenders:- Date 25/04/2024 before 5.00 P.M. Date and Time of Auction of the Property:- Date 26/04/2024 before 11.00 A.M.	
2) Name and Address of the Borrower/Mortgagor/Guarantors	Location And Details Of The Property And Outstanding Dues For Recovery Of Which Property Is Being Sold
1. Mr. Rahul Damodar Jagtap (Principal Borrower and Mortgagor) 624/1, B, Sarthak Bunglow, Shreenath Society, Pokle Wasti, Bibwewadi, Pune 411 037 and Flat no. 1, Basement Floor, Sai Prasad Apartment Condominium, S. no. 49 (old Survey No. 85), Hissa no. 3/5A and 3/5B, Near Shaikh Truck Garage, Gujarwadi, Katraj, Pune 411 046 2. Mr. Vishwanath Nathu Zambre (Guarantor) At and Post Bebadohal, Near Vitthal Mandir, Village Bebadohal, Tal. Maval, Dist. Pune -410 506	All that piece and parcel of property bearing flat /Apartment No. 1 adm. 68.96 sq. mt. built up on Basement Floor In Building named as "Sal Prasad Apartment Condominium" standing on the land bearing Survey No. 49 (Old Survey No. 85) Hissa No. 3/5A and 3/5B situated in the Village Katraj, Tal. Havelli, Dist. Pune within the registration jurisdiction of Sub Registrar Havelli and within the local limits of Pune Municipal Corporation Rs. 33,14,477.00 (Rupees Thirty Three Lacs Fourteen Thousand Four Hundred Seventy Seven Only) as on 29.02.2024 plus interest at the contractual rate and expenses, costs and charges Incurred/to be Incurred from 01.03.2024 onwards until the date of payment.
Reserve Price - Rs. 22,96,000/- (Rupees Twenty Two Lacs Ninety Six Thousand Only) Last Date and Time for Submission of Tenders:- Date 25/04/2024 before 5.00 P.M. Date and Time of Auction of the Property:- Date 26/04/2024 before 02.00 P.M.	

3) Name and Address of the Borrower/Mortgagor/Guarantors	Location And Details Of The Property And Outstanding Dues For Recovery Of Which Property Is Being Sold
1. Mr. Goutam Mohan Sharma (Principal Borrower and Mortgagor) Add 1:- S. No. 21, Mahalaxmi Dept. Dhanashree Mangal Karyalay Building Pune Satara Road, Near Axis Bank, Dhankawadi, Pune 411043. Add 2:- Flat no. A3-502, 5th Floor, Shreyas Garden, S. No. 35/1/5, Opp. HDFC ATM Mohan Nagar, Dhankawadi, Pune 411043. Add 3:- Maruti Foods, Shop No. 1, S. No. 16/5/2/1, Ganesh Garden Ambegaon Bk. Tal. Havelli, Pune 411046. Add 4:- Shop no. 9 Ground Floor, Damodarbhoomi, S. No. 56, Near Iskon Temple, Kondwa Bk. Pune 411048.	All that piece and parcel of property being Shop no. 9, adm. 60.22 sq. mt. i.e. 648 sq. ft. built up situated on ground floor of building named as Damodar Bhoomi, S. No. 56, Hissa no. 5/1/1A, 5/1/2, 5/1/3, 5/1/4, 5/1/6, 5/1/8, 5/3/4 Village Kondwa Bk., Tal. Havelli, Dist. Pune within the registration jurisdiction of Sub Registrar Havelli and within the local limits of Pune Municipal Corporation. Rs. 69,08,506.00 (Rupees Sixty Nine Lacs Eight Thousand Five Hundred Six Only) as on 29.02.2024 plus interest at the contractual rate and expenses, costs and charges Incurred/to be Incurred from 01.03.2024 onwards until the date of payment.
Reserve Price - Rs. 51,75,000/- (Rupees Fifty One Lacs Seventy Five Thousand Only) Last Date and Time for Submission of Tenders:- Date 25/04/2024 before 5.00 P.M. Date and Time of Auction of the Property:- Date 26/04/2024 before 04.00 P.M.	

Interested parties to contact the Authorised Officer of the Bank at the above mentioned address of the Regional office of the bank for the inspection of property.
NOTE:- Interested buyers should come personally with KYC or depute an authorised person with authority letter and for the inspection of property.

TERMS & CONDITIONS

- Sale is strictly subject to the terms and conditions incorporated in this advertisement and in the prescribed Tender Form. Further details of the above mentioned property and Tender Form can be obtained from the Bank's Regional office, at Legal & Recovery Department at 303, Chintamani Pride, Near City Pride Theatre, Kothrud, Pune 411038.
- Intending bidders should submit sealed tender for above mentioned property in the prescribed Tender Form only. The sealed covers should be accompanied with Demand Draft / Pay Order for Rs. 1,00,00/- being Non-refundable Tender fee & the separate Demand Draft/ Pay Order for the Earnest Money Deposit of 10% of the offer amount for the above property drawn on a Scheduled Bank, favouring "SVC Co-operative Bank Ltd."; payable at Pune should be deposited at Legal & Recovery Department at 303, Chintamani Pride, Near City Pride Theatre, Kothrud, Pune 411038 by 5.00 p.m. on or before 25/04/2024.
- Tenders will be opened at Regional Office of the Bank Pune at above mentioned address and time on 26/04/2024.
- The borrowers, respective Tenderers, Guarantors and Owners of the property under sale may, if so desire, give his/their or Sponsor the best possible valid offer (s) for the property offered for sale provided they follow the requirements at 2 above.
- The borrower/s, respective Tenderers / Guarantors / Owner of the property or their authorised representatives may remain present at the time of opening of tenders. The Authorised officer of the Bank will have sole discretion in the manner of conduct of sale including decision with regard to inter-se bidding/ negotiations amongst the bidders to realize highest sale value for the property. They are, therefore, advised to remain present themselves or through their duly authorised representative(s).
- The Bank reserves its right to accept or reject any or all offers without assigning any reason(s) and in case all the offers are rejected, either to hold negotiations with any of the tenderers/bidders or to sell the property through private negotiations with any of the tenderers/ bidders or other party/ parties.
- The successful bidder should bear the charge/fee payable for conveyance such as Stamp duty, Registration fees, incidental expenses, TDS as applicable on the property deal amount if any. The successful bidder shall also bear all Government and Statutory dues, if any and also all pending dues like electricity dues, water dues, society maintenance dues, property tax, transfer fees, charges and for other service provided, if any.
- The successful offerer /tenderer/bidder/purchaser will have to pay 25% of the offer amount which is inclusive of EMD on the same day or not later than next working day of the auction and the balance amount on or before the fifteenth day, by D.D./ PO/NEFT/RTGS in favour of the above Bank drawn on a Scheduled Bank and payable at Pune, from the date of the offer acceptance letter by the Bank.
- Any details with respect to the title/description of the property to be verified by the prospective purchaser as property is being sold on "AS IS WHERE IS BASIS"
- Disputes, if any, shall be within the jurisdiction of Pune Courts only.
- The Property in question is under the Physical Possession of the Bank.
- The Borrower's/Guarantor's/Mortgagor's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the Secured Asset.
- The sale notice is also displayed on our website- <https://www.svcbank.com/notice-sale>

Sd/- Mrs. Urvashi Kenla
Manager Recovery Dept, Pune
Authorised Officer

Place : Pune
Date : 06/04/2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S NAGRAJ ALLOYS LIMITED
OPERATING IN MANUFACTURING OF ALUMINIUM ALLOYS OF ALL GRADES (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

- Name of the corporate debtor along with PAN & CIN/ LLP No. : Nagraj Alloys Private Limited CIN: U51101MH2011PTC23836
- Address of the registered office : Flat no. 004, Maa Bambleshwari Apartment, Near Padidar Bhawan, Quetta Colony, Nagpur - 440 008.
- URL of website : There is no website of Corporate Debtor (CD)
- Details of place where majority of fixed assets are located : S. No. 41, Village Jasoli, Mouza Mhatalgaoon, Opp. K. John Public School, Tal - Kamptee, Nagpur - 441202.
- Installed capacity of main products/ services : Can be sought by sending request to Resolution Professional at: crp.napl@outlook.com
- Quantity and value of main products/ services sold in last financial year : Nil in Financial Year 2022-23.
- Number of employees/ workmen : Company does not have any employee on roll as per records available with RP.
- Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at : Information can be sought through communication to the following email : [E-mail: crp.napl@outlook.com](mailto:crp.napl@outlook.com)
- Eligibility for resolution applicants under section 25(2)(h) of the Code is available at : Information can be sought through communication to the following email : [E-mail: crp.napl@outlook.com](mailto:crp.napl@outlook.com)
- Last date for receipt of expression of interest : 22nd April 2024
- Date of issue of provisional list of prospective resolution applicants : 24th April 2024
- Last date for submission of objections to provisional list : 29th April 2024
- Date of issue of final list of prospective resolution applicants : 30th April 2024
- Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants : 02nd May 2024
- Last date for submission of resolution plans : 01st June 2024
- Process email id to submit EOI : crp.napl@outlook.com

Date: 06.04.2024 Sd/-
Place: Mumbai Hasti Mal Kachhara
Nagraj Alloys Private Limited
Resolution Professional
IBBI Registration No: IBBI/PA-002/FP-N00342/2017-18/10992
AFA: AA2/10992/02/121224/203124 Valid till 12.12.2024

SBI State Bank of India Stressed Assets Management Branch - III, Mumbai,

Authorised Officer's Details:-
Name: Shri. Rakesh Kumar
Mobile No: 7770800051
E-mail ID : sbi.61341@sbi.co.in

Stressed Assets Management Branch - III, Mumbai,
State Bank of India, SAMB-III Branch, 112-115, First Floor, Plot no.212, West Wing, Tulsiani Chambers, Free Press Junction Marg, Nariman Point, Mumbai-400021.
E-mail ID : sbi.61341@sbi.co.in, Landline No. (Office) - 022 - 2202 1298/1299

**APPENDIX - II A[See Proviso to Rule 6 (2)] and Appendix - IV - A[See Proviso to Rule 8(6)]
SALE NOTICE FOR SALE OF MOVABLE / IMMOVABLE PROPERTIES**

E-Auction Sale Notice for Sale of Movable / Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) and 8(6) of Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described Movable / immovable properties hypothecated / mortgaged / charged to the Secured Creditor, the physical possession of which has been taken by Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" basis on 29-04-2024 (e-auction date) for recovery of Rs. 11,38,41,239/- (Rupees Eleven Crores Thirty Eight Lacs Forty One Thousand Two Hundred Thirty Nine Only) plus interest there on w.e.f. 26-12-2017 and expenses and cost etc. less recoveries (if any) till date of publication of the notice for sale of the secured asset(s) due to the secured creditor from Borrower M/s. **Vithal Gajanan Sugar Pvt. Ltd. and Guarantor(s). Unit / Borrower : 1.M/s. Vithal Gajanan Sugar Pvt.Ltd.** Registered Office-Plot No.661/2, At & Post -Mhasume, Taluka-Katav, Dist-Satara.Pin-415538, 2. Shri. Chandrakant Pantharinath Pawar, 3.Shri.Prasad Balbhini Jugdar, 4.Shri. Keshav Ramdas Suryawanshi, 5.Shri. Yashwant Mali, 6.Shri. Sadashiv Kisan Mali

The reserve price of the properties are as under: (Rs. In lacs)

Name of Title Deed Holders	Description of property/ies	Carpet Area	Reserve price	Earnest Money Deposit (EMD) 10% of the Reserve Price
M/s. Vithal Gajanan Sugar Pvt.Ltd.	1. Residential Flat.No.A-08, "Gangai Hills", land bearing Survey No.8/4, Ambegaon Budruk, Taluka-Havelli, District-Pune-411041.	529 sq.ft.	31.25	3.13
M/s. Vithal Gajanan Sugar Pvt.Ltd.	2. Residential Flat.No.A-07, "Gangai Hills", land bearing Survey No.8/4, Ambegaon Budruk, Taluka-Havelli, District-Pune-411041.	483 sq.ft.	31.25	3.13
M/s. Vithal Gajanan Sugar Pvt.Ltd.	3. Residential Flat.No.B-02, "Gangai Hills", land bearing Survey No.8/4, Ambegaon Budruk, Taluka-Havelli, District-Pune-411041.	483 sq.ft.	31.25	3.13
M/s. Vithal Gajanan Sugar Pvt.Ltd.	4. Residential Flat.No.B-07, "Gangai Hills", land bearing Survey No.8/4, Ambegaon Budruk, Taluka-Havelli, District-Pune-411041.	483 sq.ft.	31.25	3.13

The above properties are free from all encumbrances known to the Bank

Date & Time of e-Auction:- Date: 29-04-2024, From 11.00am to 5.00 pm
Bid Increment Amount:-Rs. 50,000/- Date & Time of Inspection of property:- 25.04.2024, From 11.00 a.m. to 3.00 p.m.
Contact person/ Contact Number:- Shri Rakesh Kumar Mobile 7770800051, Ms. Vijaya H.Rane Mobile 9892983045

"Interested bidder may deposit Pre Bid EMD with MSTC before the close of e-auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of Payment in MSTCS Bank account and updation of such information in the e-auction website. This may take some time as per banking procedure and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem."

Important:-The Bidder bidding for all 4 Nos. flats will be preferred. However, Bidder bidding only for individual flat will also welcome.

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the secured Creditors website www.sbi.co.in and sbipi.in

STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT
The Borrower/ Guarantor(s) are hereby notified that the assets mentioned above will be auctioned and after appropriation of proceeds of sale, balance if any will be recovered with interest and cost from you.

Sd/-
Authorised Officer
State Bank of India

Date: 03.04.2024
Place: Mumbai

Chhattisgarh liquor 'scam': SC says it may quash ED case against ex-IAS officer

New Delhi: The Supreme Court said on Friday it may quash a money laundering case against former IAS officer Anil Tuteja and his son Yash in the alleged Rs 2,000 crore liquor scam in Chhattisgarh, saying there were no proceeds of crime. "We have gone through the ECIR (Enforcement Case Information Report) and the FIR lodged in the case. We find that there is no predicate offence and there are no proceeds of crime. If there is no proceeds of crime, then there is no money laundering. We will quash this complaint," a bench of Justices Abhay S Oka and Ujjal Bhuyan told Additional Solicitor General SV Raju, who appeared for the Enforcement Directorate. Raju said there is enough material with the probe agency and, if the court is inclined to quash the ED, then the ED be given liberty to lodge a fresh complaint and proceed with the case. "Several orders were passed by the court in the matter like 'stay hand in all manner' and not proceeded against the accused. These orders should be vacated," Raju urged the court. The bench said it will quash the present complaint and record the statement that the agency wants to lodge a fresh complaint in accordance with the law. Senior advocate Siddharth Aggarwal, appearing for the father-son duo, said there are other co-accused in the case and the complaint against them should also be quashed. The bench told the advocate that if named in the instant complaint, the other co-accused can be granted relief. If not, they will have to take their own legal recourse. When the court asked Raju about whether the co-accused have been named in the instant complaint, the government's law officer sought time to respond. The bench then posted the matter for further hearing on April 8. In the prosecution complaint, the ED's version of a chargesheet, filed in the special PMLA court, the anti-money laundering agency has said that former IAS officer Anil Tuteja is "kingpin" of the syndicate involved in illegal supply of liquor in Chhattisgarh. PTI

HC reserves verdict on plea to stay conviction of ex-minister

EXPRESS NEWS SERVICE NEW DELHI, APRIL 5

THE DELHI HC Friday reserved its verdict on a plea by former Union minister Dilip Ray, seeking a stay on his conviction by a trial court in connection with irregularities in allocation of a Jharkhand coal block in 1999 as he said he wishes to contest both the Lok Sabha and Odisha Assembly elections. A single judge bench of Justice Swarana Kanta Sharma, after hearing arguments by both Ray and the CBI in the application for stay of conviction, reserved its verdict. Ray's application states that under Section 8(3) of the Representation of the People Act, he stands disqualified from contesting national or Odisha Assembly elections or getting nominated to the Rajya Sabha, which irreparably and "irreversibly causes grave prejudice" to him, especially considering that he is 71 years old. The application was filed in his appeal challenging a trial court verdict on October 6, 2020, convicting Ray under IPC sections 120B and 409 as well as provisions of Prevention of Corruption Act. On October 26, 2020, he was sentenced to rigorous imprisonment for 3 years. On October 27, 2020, HC issued a notice to CBI and suspended his jail term during appeal's pendency.

वंचित आघाडीत प्रवेश नाही; शिर्डी लोकसभा मतदारसंघाचा उमेदवार बदला - उत्कर्षा रूपवते

लोकसत्ता वार्ताहर

राहता : सल्ला व मार्गदर्शन घेण्यासाठी मी वंचित आघाडीचे नेते प्रकाश अंबेडकर यांची भेट घेतली. मात्र मी काही वंचित आघाडी पक्षात प्रवेश केला नाही. आमचे घराणे तीन पिढ्यांपासून काँग्रेस पक्षाशी एकनिष्ठ राहिले आहे, त्यामुळे मी काँग्रेसमध्येच असल्याचे त्यांनी स्पष्ट केले. शिर्डी लोकसभा मतदारसंघात निवडणूक लढविण्यावर माझी भूमिका ठाम असून महाविकास आघाडीचा वा जोगेबाबत फेरविचार करावा व शिर्डी लोकसभा मतदारसंघाचा उमेदवार बदला, अशी मागणी राष्ट्रीय काँग्रेसच्या युवा नेत्या व महाराष्ट्र राज्य महिला आयोगाच्या सदस्या उत्कर्षा रूपवते यांनी केली आहे.

उत्कर्षा रूपवते यांनी शिर्डीत पत्रकार परिषद घेतली. यावेळी रूपवते बोलत होत्या. ठाकरे गटाचे उमेदवार भाऊसाहेब वाकचौरे यांच्याबद्दल मतदारसंघात प्रचंड

नाराजी असून, अनेक पक्ष बदलून आलेले वाकचौरे गद्दर असल्याची भावना व्यक्त करत निष्ठावान विरुद्ध गद्दर अशी लढाई असताना गद्दारी करणाऱ्यांस उमेदवारी दिल्याने, शिर्डीच्या जागेसाठी महाविकास आघाडीने फेरविचार करावा, अशी मागणीही उत्कर्षा रूपवते यांनी केली. उत्कर्षा रूपवते यांनी सांगितले की, महाविकास आघाडीचे उमेदवार भाऊसाहेब वाकचौरे यांनी शिवसेना व काँग्रेसशी गद्दारी केली आहे. वाकचौरे यांनी शिवसेना पक्षप्रमुख उद्धव ठाकरे यांच्याकडे जाहीर माफी जरी मागीलही असली तरीसुद्धा जनता त्यांना माफ करणार की नाही, हे मला माहीत नाही. मात्र शिर्डी लोकसभेची जागा जिंकायची असेल तर महाविकास आघाडीने या बाबींचा गांभीर्याने विचार करायला हवा. मतदार संघात कार्यकर्त्यांची प्रचंड उदासीनता पहावयास मिळत आहे. दोनही उमेदवार नकोत, मतदार संघात लोकांना आता बदल हवा आहे.

दांडक्याने मारहाण करून युवकाचा खून

लोकसत्ता वार्ताहर

कर्जत : दोन भावांमधील वादातून सख्या भावाचा सोडविण्यासाठी गेलेल्या आईलाही मारहाण करण्या आई जखमी झाली असून, आईला नगर येथे उपचारित करण्यात आले आहे. कर्जत तालुक्यातील हिंगणगाव येथील मिथुन उर्फ नितीन विकास काळे (वय २८) याचा सख्या भाऊ गणेश विकास काळे याने खून केला. मुलांचा वाद सोडविण्यासाठी त्यांची आई रिबीना या त्यांच्यामध्ये पडल्या. पण मुलांने केलेल्या मारहाणीत त्या जखमी झाल्या. आहे. आईला नगर येथे उपचारित करण्यात आले आहे.

याबाबत घडलेली घटना अशी की, हिंगणगाव गावाच्या शिवारामध्ये भोसले वस्ती येथे अशोक गायकवाड यांच्या शेतातील गट नंबर ३८ मधील पडीक जमीनवर गणेश विकास काळे व नितीन विकास काळे हे पाल टाकून एकत्र कुटुंबामध्ये राहत होते. ४ एप्रिल रोजी रात्री देहा वाजता गणेश काळे हा नितीन उर्फ मिथुन काळे यास म्हणाला की, मी कामावर गेल्यावर माझ्या मुलाला मारहाण करतात, त्याच्यासोबत सतत भांडणे करतात. यावरून त्यांचे आपसांमध्ये वाद सुरू झाला. हा वाद विकोपाला गेला.

नितीन व गणेश यांच्यामध्ये मारामारी सुरू झाली. यावेळी लिंबाच्या लाकडी दांडक्याने गणेश काळे याने नितीन उर्फ मिथुन यास डोक्यात जोराने प्रहार करून दांडके मारले. या मारहाणीमध्ये नितीन हा मरण पावला. यावेळी आई रिबीनाला देखील गणेश याने काठीने मारहाण करून जखमी केले. घटना घडल्यानंतर उपविभागीय पोलीस अधिकारी घटनाकानंद वाखरे, पोलीस निरीक्षक श्री. मूलक तसेच पोलीस पथक यांनी घटनास्थळी भेट दिली.

याप्रकरणी कोहिनूर साहेबराव भोसले, रा. परिटवाडी, तालुका कर्जत यांच्या फिर्दावीवरून गणेश विकास काळेवर गुन्हा दाखल करण्यात आला आहे.

शिर्डीमध्ये चोऱ्यांचे सत्र सुरुच

लोकसत्ता वार्ताहर

राहता : दोनच दिवसांपूर्वी

पोलिसांनी चोरट्याविरुद्ध रस्तालुटीचा गुन्हा दाखल केला आहे.

मध्यप्रदेशच्या साईभक्त महिलेचे पल्सरवर आलेल्या दोघांनी ७५ हजारांचे गंटन चोरून नेले होते. एक दिवस उलटत नाही तोच बुधवारी रात्री पुन्हा आंध्रप्रदेशमधून साईबाबांच्या दर्शनाला आलेल्या साईभक्त महिलेचे १ लाख ४० हजारांचे सोन्याचे गंटन ओरबाडून दोन तरुणांनी मोटारसायकलवरून धूमस्टॉलने पलायन केले. धूमस्टॉलने दागिने ओरबाडणाऱ्या टोळीचा पुन्हा धुमाकूळ सुरू झाल्याने महिलांमध्ये भीतीचे वातावरण निर्माण झाले आहे.

माधवी लता, (वय ३९, गुहणी, रा. तिरूमला, आंध्रप्रदेश) या आपल्या पती आणि मुलांसमवेत शिर्डी येथे साईबाबांच्या दर्शनाला आल्या होत्या. बुधवारी रात्री ११.१५ ते ११.३० च्या दरम्यान माधवी लता या कुटुंबासह शिर्डी येथील आंध्रभवन येथून जेवण करून खोल्यांकडे आराम करण्यासाठी नगर-मनमाड रस्त्याने पायी जात होत्या. त्यावेळी त्यांचे पती व मुले बरोबर होती. त्याचवेळी

समोरून एक काळ्या रंगाच्या बजाज पल्सर मोटारसायकलवर दोघेजण आले व त्यांनी माधवी लता यांच्या अगदी जवळ दुचाकी आपून त्यांनी त्यांच्या गळ्यातील ६० हजारांचे मंगळसूत्र आणि ८० हजार रुपयांची ४ तोळ्याची सोन्याची चेन ओढून हे चोर साईबाबा मंदिराच्या दिशेने धूमस्टॉलने पळून गेले. याप्रकरणी शिर्डी

मेडिकल कॉलेज एमबीबीएस, एमडी, एमएस, बीएएमएस, बीडीएस, फार्मसी नर्सिंग बीएचएमएस, वर्ल्ड वाइड एज्युकेशन प्रवेश सुरू. संपर्क साधा- अमन सर- 9167195323. 0070896282-1

विवाहविषयक

मॅरेज ब्युरो

“सौ. कुळकर्णी विवाहसंस्था” (पवित्र विवाह) डॉक्टरंस, CA, इंजिनीअर्स, MBA, उद्योजक, NRIs, बॅंकेस, सरकारी नोकरी, सर्व जातींच्या वधूवारांची भरपूर स्थळे उपलब्ध. 98922625606/ 8369692734/ 8450914835. 0070856738-7

जीवनसाथीच्या निवडीसाठी एकमेव मंगल मार्ग दर रविवारी लोकसत्ता तुन

जीवनसाथी

संगमनेर शहर ते गुंजाळवाडी रस्त्याची अवस्था बिकट

दोन वर्षांत दुर्दशा झालेल्या रस्त्यासाठी आंदोलन

लोकसत्ता वार्ताहर

संगमनेर : अवघ्या दोन वर्षांपूर्वी मुख्यमंत्री सडक योजनेतून झालेल्या संगमनेर शहर ते गुंजाळवाडी या रस्त्याची अवस्था अत्यंत बिकट झाली आहे. अत्यंत रहदारीच्या या रस्त्याची तातडीने दुरुस्ती करावी अन्यथा आंदोलन करावे लागेल, असा इशारा गुंजाळवाडीसह आजूबाजूच्या गावातल्या रहिवाशांनी दिला आहे.

संगमनेर शहराच्या पश्चिमेला खेटून असलेल्या गुंजाळवाडी गावचा गेल्या दोन-तीन वर्षांत मोठा विस्तार झाला असून झपाट्याने शहरीकरण वाढले आहे. शहराच्या हद्दीत जागांची अत्युपलब्धता, जागेचे अवास्तव भाव यामुळे शहरानजीकच्या गुंजाळवाडी येथे मोठ्या प्रमाणावर लोकवस्ती वाढली आहे. तेथील जागांचे भाव देखील आता गगनाला भिडले आहेत. मोठा खर्च करून घरांचे स्वप्न पूर्ण झाले, परंतु सुविधा मिळत नसल्याने या भागातील रहिवासी त्रस्त आहेत. गावची लोकसंख्या वाढली, त्या प्रमाणात ग्रामपंचायतला उत्पन्न आणि वित्त आयोगाचे अनुदान देखील

भविष्याचा वेध न घेता अवघ्या दहा-बारा फुटांचा दोन गावांना जोडणारा हा महत्वाचा मार्ग केला गेला आहे. दोन मोठी वाहणे प्रोजेक्टून जाताना मोठी कसरत वाहनचालकांना करावी लागते. आताच या परिसरात प्रचंड लोकवस्ती वाढली आहे. आगामी काळाचा विचार करता या रस्त्याचे रुंदीकरण होणे अत्यांत महत्वाचे आहे. अतिक्रमणांच्या विळख्यात रस्ता जाण्याअगोदरच सध्याच्या रस्त्याच्या किमान चौपट रुंद रस्ता होणे आवश्यक आहे.

वाढले. परंतु पाणी, कचरा, अंतर्गत रस्ते, पथांवेढे अशा मूलभूत सुविधा देखील अनेक ठिकाणी ग्रामपंचायतला पुरवित आलेल्या नाहीत. त्यातच अवघ्या दोन वर्षांपूर्वी अकोले बाह्य वळण मार्ग ते गुंजाळवाडी हा पक्का रस्ता बांधण्यात आला. मुदलात नैसर्गिक ओढा बुजवून हा रस्ता बांधण्यात आलेला आहे हीच गंभीर बाब आहे. त्यातच या मार्गात एक मोठे खासगी रुग्णालय आहे. अजूनही काही मोठी रुग्णालये प्रस्तावित आहेत. त्यामुळे रात्रंदिवस या रस्त्यावर वाहतूक चालू असते. प्रचंड वर्दळीच्या या रस्त्याचे अस्तित्त्व आता नापुर्वते उरले आहे. अरुंद रस्ता, मोठे खड्डे यामुळे रहिवाशांसह वाहनचालक सुद्धा त्रस्त झाले आहेत. त्यामुळे दैनंदिन होणारे अपघात, त्यातून होणारी वादावादी या सुद्धा चिंतेच्या गोष्टी झाल्या आहेत. या सगळ्या

पाश्र्वभूमीवर या मार्गाची तात्पुरती डागडुजी करण्यात येऊन लवकरात लवकर हा रस्ता पुन्हा नव्याने बांधावा अशी मागणी नागरिकांनी केली आहे.

HDFC BANK

(एचडीएफसी हाऊस, शरणपूर लिंक रोड, नाशिक-४२२००५)

कॉर्पोरेट आयडेंटि नंबर : L65920MH1994PLC080618 वेबसाईट : www.hdfcbank.com

मागणी सूचना

(सिक्युरिटायझेड अॅण्ड रिस्कन्ट्रक्शन ऑफ फायनान्शियल असेट अॅण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा २००२ (कलम १३(२) सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) कायदा २००२ चा कलम ३ (१) बरोबर (सरफेसी कायदा) वाचावा)

खालील सही करणारे एचडीएफसी बँक लिमिटेड (मा.एनसीएलटी-मुंबई दि.१७ मार्च २०२३च्या आदेशानुसार मंजूर केलेल्या विलीकरणच्या योजनेमुळे तत्कालीन एचडीएफसी लिमिटेडचे एचडीसीएफसी बँक लिमिटेड मध्ये विलीनीकरण झालेले आहे) (एचडीएफसी) चे स्वीकृत अधिकारी, सिक्युरिटायझेड अॅण्ड रिस्कन्ट्रक्शन ऑफ फायनान्शियल असेट अॅण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट अॅक्ट २००२ आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) कायद्याखाली विभाग १३ (१२) प्रमाणे कलम ३ नुसार त्यांना मिळालेल्या अधिकाऱ्याचा वार करून उपरोक्त कायदा कलम १३ (२) नुसार खालील नमूद संबंधित कर्जदार/कायदेशीर वारस/प्रतिनिधीस खालील तपशीलनुसार मागणी नोटीस मिळाल्यापासून रकमेचा ६० दिवसात भरणा करण्यास सांगितले आहे. संबंधित कर्जदार /कायदेशीर वारस/प्रतिनिधींच्या मागील माहिती असलेल्या पत्त्यावर सदर मागणी सूचना खालील सही करणाऱ्याने पिटकवलेली आहे. संबंधित नोटीसीची प्रत खाली सही करणाऱ्यांकडे संबंधित कर्जदार/कायदेशीर वारस/प्रतिनिधींना, त्यांची इच्छा असल्यास कोणत्याही कामकाजाचे दिवशी नेहमीच्या कार्यालयीन वेळेत मिळू शकेल.

वरील संबंधात पुन्हा एकदा मागणी पत्राद्वारा कर्जदार/कायदेशीर वारस/प्रतिनिधींना सूचित करण्यात येते की सदर नोटीस प्रसिद्ध झाल्यापासून ६० दिवसात खालील तपशीलासह त्यांच्या नांवांसमोर नमूद केल्याप्रमाणे रकमेचा १८% द.स.प्रमाणे पुढील व्याजासह संबंधित कर्जदारांने केलेल्या कर्जकरारातील लेखी अटी-शर्तीनुसार रकमेचा भरणा एचडीएफसीला करण्यात यावा. कर्ज परतफेडीसाठी संबंधित कर्जदारांने एचडीएफसी लि. कडे खालील मालमत्ता हाणून ठेवलेली आहे. सुरक्षा तपासण ठेवलेली मालमत्ता सोडवून घेण्यासाठी मिळणाऱ्या कालावधीबद्दल कायदा १३च्या कलम ८ कडे कर्जदार/त्यांचे कायदेशीर वारस/कायदेशीर प्रतिनिधी यांचे लक्ष वेधण्यात येत आहे.

अ.नं.	कर्जदार / कायदेशीर वारस / कायदेशीर प्रतिनिधीचे नांव	थकवाकी रकम रुपये*	मागणी सूचना तारीख	सुरक्षेपोटी स्वधार मालमत्तेचे वर्णन
१.	श्री.राठोड संतोष विश्वनाथ (कर्जदार) श्री.पवार मनानी बाळासाहेब (सह कर्जदार)	₹.१८,४१,१६७/- ₹१/०१/२०२४*	११/०३/२०२४	रो हाऊस नं.९, आदर्श कॉलनी फेज १, प्लॉट नं.४२+४१+४०/९, सर्व्हे नं.७०/३, झोन नं.१३/२५, उभा मारुती मंदिरा मार्गे, काकासाहेब म्हसके रोड, गांधी नगर, मोजे बोल्हेगांव, तालुका व जिल्हा अहमदनगर-४१४००१. (एकूण तळमजला बांधीव क्षेत्र ४३.३० चौ.मी., १ला मजला बांधीव क्षेत्र २८.४५ चौ.मी., एकूण बांधीव क्षेत्र ७१.७५ चौ.मी.)
२.	श्री.बाघ महेंद्र केरु (कर्जदार) श्री.बाघ केरु नुकाराम (सह कर्जदार)	₹.१०,७२,३८६/- ₹१/०१/२०२४*	११/०३/२०२४	रो हाऊस नं.५, आदर्श टुलिन, प्लॉट नं.१९ ते २५/५, सर्व्हे नं.२५५/१२२, कॅटिज कॉर्नर, यशवंतराव चव्हाण फार्मसी कॉलेज जवळ, नगर मनमाड रोड, मोजे सावेडी, तालुका व जिल्हा अहमदनगर-४१४००१. (एकूण प्लॉट क्षेत्र ६७.५० चौ.मी., तळ मजला बांधीव क्षेत्र ३३.७० चौ.मी., १ला मजला क्षेत्र २२.५० चौ.मी., एकूण बांधीव क्षेत्र ५६.२० चौ.मी.)
३.	श्री.झावरे प्रदिप मच्छिंद्र (कर्जदार) सौ.झावरे आशा मच्छिंद्र (सह कर्जदार)	₹.२४,४७,३३३/- ₹१/०१/२०२४*	११/०३/२०२४	रो हाऊस नं.२, शिवकुंज फेज १, प्लॉट नं.१ ते ५/२, सर्व्हे नं.३०/१३/१३/१३, हॅम्पी टॉपस विल्डींग मार्गे, आदर्श नगर, कल्याण रोड, मोजे नालेगांव, तालुका व जिल्हा अहमदनगर-४१४००१. (एकूण प्लॉट क्षेत्र ४६.५५ चौ.मी., तळ मजला बांधीव क्षेत्र २५.२८ चौ.मी., १ला मजला बांधीव क्षेत्र २५.३० चौ.मी., एकूण बांधीव क्षेत्र ५०.५८ चौ.मी.)
४.	श्री.सौदागर संजय विश्वनाथ (कर्जदार) सौ.सौदागर जयश्री संजय (सह कर्जदार) मे.करन एंटरप्रायझेस (सह कर्जदार)	₹.११,५१,४४७/- ₹१/०१/२०२४*	११/०३/२०२४	शॉप नं.३, तळ मजला, श्री रेसिडेन्सी, प्लॉट २०, सर्व्हे नं.४२/१बी+४२/१बी०, ममता गॅस एजन्सी जवळ, दळवी मळा, गुलमोहर रोड, मोजे सावेडी, तालुका व जिल्हा अहमदनगर-४१४००१. (एकूण बांधीव क्षेत्र ११.३० चौ.मी., अनकाउंटेड कॉमन प्रोजेक्शन क्षेत्र ३.९० चौ.मी., एकूण विक्रीयोग्य क्षेत्र १५.२० चौ.मी.)
५.	श्री.सौदागर संजय विश्वनाथ (कर्जदार) सौ.सौदागर जयश्री संजय (सह कर्जदार)	₹.२२,९५,०१४/- ₹१/०१/२०२४*	११/०३/२०२४	प्लॉट नं.५, स्टिपल १ला मजला, श्री रेसिडेन्सी, प्लॉट नं.२०, सर्व्हे नं.४२/१बी/४२/१बी०, ममता गॅस एजन्सी जवळ, दळवी मळा, गुलमोहर रोड, मोजे सावेडी, तालुका व जिल्हा अहमदनगर-४१४००३. (एकूण बांधीव क्षेत्र ३८.१० चौ.मी., अनकाउंटेड कॉमन प्रोजेक्शन क्षेत्र २०.९५ चौ.मी., एकूण विक्रीयोग्य क्षेत्र ५९.०५ चौ.मी.)
६.	श्री.पोतंगले चांदु निवृत्ती (कर्जदार) सौ.मोरे सुजाता रामकिशन (सह कर्जदार)	₹.१८,५०,२०६/- ₹१/०१/२०२४*	११/०३/२०२४	प्लॉट नं.०६ वरील घर, नगर परिषद मिळकत नं.७६८०, गट ११५७/२बी/१, माऊली नगर, मिरा रोड, विखे किराणा स्टोअर्स जवळ, कसबे शेवगांव, तालुका शेवगांव, जिल्हा अहमदनगर-४१४५०२. (एकूण प्लॉट क्षेत्र ५३.७७ चौ.मी. व त्यावरील बांधकाम)
७.	श्री.गहिले मयूर देविदास (कर्जदार) सौ.गहिले निता देविदास (सह कर्जदार)	₹.१९,८५,५४७/- ₹१/०१/२०२४*	११/०३/२०२४	प्लॉट नं.१०२, स्टिपल तळ मजला, श्री संत अपार्टमेंट, प्लॉट नं.०९, सर्व्हे नं.२१४/एफ, दुध सागर सोसायटी कॉलनी, माहिनीराज नगर, मोजे केडगांव, तालुका व जिल्हा अहमदनगर-४१४००५. (एकूण कार्पेट क्षेत्र ५१.०० चौ.मी., बांधीव क्षेत्र ५६.८५ चौ.मी., एकूण विक्रीयोग्य क्षेत्र ६३.२२ चौ.मी.)
८.	श्री.आमटे आबासाहेब किसन (कर्जदार) सौ.आमटे सुरेखा (सह कर्जदार)	₹.२१,५०,७९९/- ₹१/०१/२०२४*	११/०३/२०२४	प्लॉट नं.१०० वरील घर, दक्षिण भाग, नगर परिषद मिळकत नं.७७६५/१०० डेटाडव्हाणु१०१८८७, गट नं.६९६/५/१, विखे पाटील कॉलेज रोड, आखेगांव रोड, कसबे शेवगांव, तालुका शेवगांव, जिल्हा अहमदनगर-४१४५०२. (एकूण बांधीव क्षेत्र ५६.९१ चौ.मी.)
९.	श्री.मोरे दिपक भाऊसाहेब (कर्जदार) सौ.मोरे मोना दिपक (सह कर्जदार)	₹.१६,०१,३३३/- ₹१/०१/२०२४*	११/०३/२०२४	अपार्टमेंट नं.१७, फ्लॉट नं.११, स्टिपल २रा मजला, अतिथ अपार्टमेंट कॅंमिनिअम, म्युनिसिपल घर नं.४२२, सिटीएस नं.२३७, जगदंबा मंगल भांडाराजवळ, दक्षिण मंगल कार्यालयासमोर, सतभाई गल्ली, मोजे शहर नगर, तालुका व जिल्हा अहमदनगर-४१४००१. (एकूण क्षेत्र ४३.१४ चौ.मी.)
१०.	श्री.चव्हाण नितीन उत्तम (कर्जदार) सौ.चव्हाण प्रज्ञा नितीन (सह कर्जदार)	₹.१८,८४,६५९/- ₹१/०१/२०२४*	११/०३/२०२४	रो हाऊस नं.४, श्री गणेश फेज-१, रो हाऊसिंग, प्लॉट नं.५७ ते ६०/२, सर्व्हे नं.९२/२बी१, (जुना नागापूर सर्व्हे नं.१०२/२बी१), दोंगट मळा, भैरवनाथ मंदिराजवळ, न्यू इंडिया शाळेजवळ, मोजे नव नागापूर, तालुका व जिल्हा अहमदनगर-४१४१११. (एकूण तळ मजला क्षेत्र २०.८० चौ.मी.+ अनकाउंटेड बाल्कनी क्षेत्र २.८५ चौ.मी.+ १ला मजला बांधीव क्षेत्र १०.६० चौ.मी. व अनकाउंटेड बाल्कनी क्षेत्र २.८५ चौ.मी. व टॉवर अनकाउंटेड क्षेत्र ५.५७ चौ.मी., एकूण विक्रीयोग्य क्षेत्र ४२.६७ चौ.मी.)
११.	श्री.लोखंडे अभिजित बाळासाहेब (कर्जदार) सौ.लोखंडे ज्योती अभिजित (सह कर्जदार)	₹.१५,०२,७४४/- ₨९/०२/२०२४*	०१/०४/२०२४	रो हाऊस नं.२, बालाजी पार्क रो हाऊस, प्लॉट नं.१, सर्व्हे नं.४४/२/२/४, गुरुकुल शाळेजवळ, प्लॉटिनम पार्क मार्गे, तोपान रोड, सावेडी, अहमदनगर, मोजे बुचाननगर, तालुका व जिल्हा अहमदनगर-४१४००१. (एकूण कार्पेट क्षेत्र ३४.६० चौ.मी., आरसीसी स्ट्रक्चर तळ मजला बांधीव क्षेत्र २०.३१ चौ.मी.+बाल्कनी क्षेत्र २.९५ चौ.मी.+अनकाउंटेड क्षेत्र ५.५६, एकूण क्षेत्र २८.८२ चौ.मी.)
१२.	श्री. मोरे नितीन राजु (कर्जदार) श्री. म्हत्के अपर्णा झानवेश (सह कर्जदार)	₹.१६,५३,८०५/- ₨९/०२/२०२४*	०१/०४/२०२४	फ्लॉट नं.४०४, ४था मजला, गोकुळ धाम (बिल्डींग पूर्णत्वाच्या दाखल्यानुसार फ्लॉट नं.२८), प्लॉट नं.३+४+५+६+७+८, सर्व्हे नं.१८/२ब/१, हिस्सा नं.७, गावडे मळा, इस्कॉन मंदिराजवळ, मोजे सावेडी भित्तबाग, तालुका व जिल्हा अहमदनगर-४१४००३. (एकूण कार्पेट क्षेत्र ४१.२६ चौ.मी., अनकाउंटेड सामुयिक प्रोजेक्शन कार्पेट अँडजसन्ट टेरस क्षेत्र ७.२८ चौ.मी., एकूण कार्पेट क्षेत्र ४८.५४ चौ.मी. व एकूण बांधीव क्षेत्र ६३.३० चौ.मी.)

* त्यावरील १८% दराने व्याज आणि प्रासंगिक खर्च, किंमत, आकारणी वर उळेखिलेल्या मारबोपासून रक्कम भरणा करण्याच्या तारखेपर्यंत.

वरीलप्रमाणे संबंधित कर्जदार एचडीएफसी बँक लि. ला थकीत रकम परतफेड करण्यास असमर्थ ठरल्यास, एचडीएफसी बँक लि. चे प्राधिकृत अधिकारी वर नमूद कायद्याचे कलम १३(४) अन्वये ताण मालमत्ता/स्वावर मालमत्तेची किलेवाट लावतील व त्याच्या खर्च व परिणामांची संपूर्ण जबाबदारी संबंधित कर्जदार/कायदेशीर वारस/प्रतिनिधीची राहिल.

या कायद्यान्वये संबंधित कर्जदार/कायदेशीर वारस/प्रतिनिधींना वरील तारण मालमत्तेची हस्तांतरण, विक्री, लीज व अन्य कोणत्याही मार्गाने एचडीएफसी बँक लि. च्या लेखी पूर्णत्वानगी/संमतीशिवाय करण्यास प्रतिबंध करण्यात येत आहे. कोणत्याही इरमने कायद्यातील तरतुदींचे उल्लंघन करून व्यवहाराचा प्रयत्न केल्यास तो शिक्षा आणि दंडासाठी कायद्याने पात्र होईल.

(इंग्रजीतील मूळ सूचना ग्राह्य धरावी.)

ठिकाण : अहमदनगर

दिनांक : ०६/०४/२०२४ रजि. ऑफीस : एचडीएफसी बँक हाऊस, सेनापती बापट मार्ग, लोअर परेल (पश्चिम), मुंबई-४०००२०. प्राधिकृत अधिकारी

सही /

फॉर्म जी सर्व ग्रेडच्या मॅन्युमिनियम अंलॅंग्जच्या निमित्तियमध्ये कार्यरत मे. नागराज अलॅंग्ज लिमिटेडकरिता स्वस्थार अभिव्यक्तीचे आमंत्रण

(भारतीय नावारी आणि दिवाळखोरी नंम्बळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी दरवा प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३६ (१) च्या उप-विनियमन (१) अन्वये)

अ.क्र.	संबंधित व्यक्तींचे नाव	नागराज अलॅंग्ज प्रायव्हेट लिमिटेड सीआयएड U51101MH2011PTC223836
१.	कॉर्पोरेट ऋणकोषे नाव व पॅन ऑफ सीआयएड	संलग्निका क्र.००४, नॉँ बॅंकेभरी अपार्टमेंट, पाटीदार भववनकड, जेवळ कॉलनी, जालपूर - ४११००८.
२.	नॉँकिफुट कार्यालयाचा पत्ता	कॉर्पोरेट ऋणकोषे (सीडी) वेबसाईट नाही.
३.	वेबसाईटचे यूआरएल	स. क. ४९, जाव आठोली, मोजे महालाकन, कॅ. जॉँन पब्लिक स्कूल समोर, ता. कांठी, नागपूर - ४४९२०२.
४.	बहुसंख्य स्थिर मालमत्ता असलेल्या जगेद्या तपशील	दरवा ख्याससाधिका cnp.napi@outlook.com येथे ईमेल पाठवून प्राप्त करावे येईल.
५.	मुख्य उत्पादने/सेवांची व्यापित संमता	वित्तिय वय २०२२-२३ मध्ये शुध्न
६.	गत वित्तिय वर्षामध्ये विक्री झालेल्या मुख्य उत्पादनां/सेवांचे परिमाण आणि मूल्य	आरपीकेडे उपलब्ध माहितीनुसार कंपनीकडे एकही कॉपी नाही
७.	कर्जदात्री/कर्जदारांची संख्या	खालील ईमेलवर पत्रव्यवहार करून माहिती प्राप्त करावे येईल. ईमेल: cnp.napi@outlook.com
८.	गत उपलब्ध दोन वर्षांची वित्तिय विवरणपत्रे (वेळापत्रकासार), धनकोषी वादी समाधिक असलेले अधिक तपशील उपलब्ध असल्याचे योजारल:	खालील ईमेलवर पत्रव्यवहार करून माहिती प्राप्त करावे येईल. ईमेल: cnp.napi@outlook.com
९.	संकेतनाम कलम २५(२) (ए) अन्वये दरवा अर्जदारांनी पाठवा उपलब्ध असल्याचे ठिकाण:	२२ एप्रिल, २०२४
१०.	स्वस्थार अभिव्यक्तीची स्वीकारण्याकरिता अंतिम दिनांक	२४ एप्रिल, २०२४
११.	संभाव्य दरवा अर्जदारांनी तात्पुरती वादी पारित करण्याचा दिनांक	२१ एप्रिल, २०२४
१२.	तात्पुरत्या वादींवर आक्षेप सादर करण्याचा अंतिम दिनांक	३० एप्रिल, २०२४
१३.	संभाव्य दरवा अर्जदारांनी अंतिम वादी पारित करण्याचा दिनांक	०२ मे, २०२४
१४.	संभाव्य दरवा अर्जदारांना माहिती निवेदनपत्रिका, सुल्येकन नव्हनी, दरवा योजनेकरिता विनंती पारित करण्याचा दिनांक	०९ जून, २०२४

रिझर्व बँकेकडून सलग सातव्या बैठकीत व्याज दर 'जैसे थे'

घर-वाहन कर्जदारांचा पुन्हा हिरमोड!

'अॅपल'कडून ६०० कर्मचाऱ्यांना नारळ

वृत्तसंस्था, वॉशिंग्टन



लोकरकपातीचे वारे...

- अॅमेझॉनकडून क्लाउड कॉम्प्युटिंग व्यवसायात मनुष्यबळ कपात
- सिस्को सिस्टीम्सचे ४ हजारहून अधिककायद्यांचे नियोजन
- व्हिडीओ गेम क्षेत्रातील इलेक्ट्रॉनिक आर्ट्सची ५ टक्के कर्मचारी कपात
- सोनीकडून प्ले स्टेशन विभागातील ९०० कर्मचाऱ्यांची कपात
- स्नॅपकडून मनुष्यबळात १० टक्के कपात

आहे. मात्र, नेमक्या कोणते विभाग आणि प्रकल्पातील कर्मचाऱ्यांची कपात केली जाणार हे अद्याप स्पष्ट झालेले नाही. अॅपलच्या प्रवक्त्याने याबाबत वृत्तसंस्थेने विचारलेल्या प्रश्नांना अद्याप प्रतिसाद दिलेला नाही.

अलीकडच्या प्रवाहाच्या विपरीत, तंत्रज्ञान क्षेत्रातील कर्मचारी कपात न करणारी अॅपल ही एकमेव कंपनी होती. गेल्या दोन वर्षांत तंत्रज्ञान क्षेत्रातील कंपन्यांनी मोठ्या प्रमाणात मनुष्यबळ कपात केली आहे. करोना संकटाच्या काळात कंपन्यांकडून मोठी नोक्य भरती झाली होती. त्या वेळी लोक अधिकाधिक वेळ आणि पैसाही ऑनलाईन व्यवहारांवर खर्च करीत होते. त्यानंतर वाढीचा वेग कमी झाल्यानंतर कंपन्यांनी खर्चात बचत करण्यावर भर दिला. त्यामुळे मनुष्यबळ कपातीचे पाऊल कंपन्यांनी उचलले.

जगभरात महाकाय तंत्रज्ञान कंपन्यात उमळलेल्या नोक्य कपातीच्या लाटेत आता 'अॅपल' ही सर्वात मोठी डोकेंदुखी होती. ते म्हणाले, 'तेव्हा घडाला हत्ती म्हणजे डोईजड किरकोळ महागाई दर होता. हत्ती आता घराबाहेर निघून फिरायला निघाला आहे, आणि जंगलात परतताना दिसतोय. तो स्थायीरूपात जंगलात राहिल, हे पाहिले जाईल.' हे जोवर साध्य होत नाही तोपर्यंत आपले कार्य अपूर्ण राहते, अशी पुस्तुती त्यांनी जोडली.

अॅपलने विविध कार्यालयांतील ६१४ कर्मचाऱ्यांना कपातीची नोटीस २८ मार्चला पाठविली असून, ही कपात २७ मेपासून लागू होणार आहे. कॅलिफोर्नियामधील सॅटा कलारातील आठ कार्यालयांतील कर्मचाऱ्यांची कामगार तडजोड व पुनःकौशल्य अधिसूचना कायद्यानुसार कपात करण्यात येत आहे.

फोनपेची स्टार हेल्थशी भागीदारी

मुंबई: डिजिटल वित्तीय मंच फोनपेने आरोग्य विमा क्षेत्रातील स्टार हेल्थ इन्शुरन्स कंपनीशी विशेष सामंजस्यची घोषणा केली. ग्राहकांना मासिक आणि वार्षिक हजे भरणे पारंपार्याह आरोग्य विमा यानु प्रदान केला जाईल. यामुळे फोनपे वापरकर्ते आता फोनपे अॅपवर एक कोटीपर्यंत कवचापह विमा पॉलिसीचा लाभ घेता येईल. यासाठी 'यूपीओ-पॅ' सुविधाही ते वापरू शकतील.

महागाई आणि 'हत्ती'चे रूपक!

अन्नधान्य महागाईबाबत चिंता व्यक्त करून गव्हर्नर दास म्हणाले की, जेव्हा एप्रिल २०२२ मध्ये किरकोळ महागाई दर (७.८ टक्क्यांच्या उच्चांकावर पोहोचला होता, तेव्हा खोलीची जागा व्यापणारा हत्ती अर्थात महागाई ही सर्वात मोठी डोकेंदुखी होती. ते म्हणाले, 'तेव्हा घडाला हत्ती म्हणजे डोईजड किरकोळ महागाई दर होता. हत्ती आता घराबाहेर निघून फिरायला निघाला आहे, आणि जंगलात परतताना दिसतोय. तो स्थायीरूपात जंगलात राहिल, हे पाहिले जाईल.' हे जोवर साध्य होत नाही तोपर्यंत आपले कार्य अपूर्ण राहते, अशी पुस्तुती त्यांनी जोडली.

लोकरकपातीचे वारे

मुंबई : रिझर्व्ह बँकेने सलग सातव्या आणि नवीन आर्थिक वर्षातील पहिल्या पतधोरण बैठकीत, 'रेपो दर' ६.५ टक्क्यांवर शुक्रवारी स्थिर ठेवले. परिणामी बँकांच्या कर्जांचे व्याजदर तसेच गृह कर्ज, वाहन कर्ज तसेच शैक्षणिक कर्जांच्या हप्त्यांमध्ये सर्वसामान्यांना तूर्त कोणताही दिलासा मिळणार नाही. अन्नधान्य महागाई आणि उन्हाळ्यात सरासरीपेक्षा जास्त तापमान राहण्याचा हवामान विभागाचा अंदाज याबाबतही मध्यवर्ती बँकेने चिंता व्यक्त केली आहे.

रिझर्व्ह बँकेने फेब्रुवारी २०२३ पासून दर दोन महिन्यांनी होणाऱ्या पतधोरण आढाव्याच्या बैठकीत व्याजदराला कोणतेही फेरबदल केलेले नाहीत. मंगळवार ते शुक्रवार असे तीन दिवस चाललेल्या पतधोरण निर्धारण समितीच्या (एमपीसी) बैठकीतही सहा सदस्यांपैकी पाच जणांनी रेपो दर आहे त्या पातळीवर स्थिर ठेवण्याच्या बाजूने, तर एकाने विरोधात कोल दिला. मध्यवर्ती बँकेने २०२४-२५ आर्थिक वर्षासाठी विकास दर आणि किरकोळ महागाई दरासंबंधी अनुक्रमे ७ टक्के व ४.५ टक्क्यांचा अनुमानही कायम ठेवला आहे.

याबाबत रिझर्व्ह बँकेचे गव्हर्नर शक्तिकांत दास म्हणाले, अन्नधान्याच्या किमतीतील अनिश्चिततेमुळे महागाई चढत जाण्याची जोखीम आहे. डाळी आणि महत्वाच्या भाज्यांची मागणी आणि पुरवठ्यातील तफावत यावर बारकाईने लक्ष ठेवण्याची आवश्यकता आहे. आगामी काळात तापमान सरासरीपेक्षा जास्त राहण्याचा अंदाज असल्याने हे गरजेचे बनले असल्याचेही त्यांनी नमूद केले. सूक्ष्म आर्थिक आणि वित्तीय घडामोडींचे मूल्यमापन करून पतधोरण समितीने बहुमताने जैसे थे घोरण ठेवण्याचा निर्णय घेतला. महागाई निवंत्रणात आणण्यावर सर्व सदस्यांनी एकमत दर्शविले. तथापि महागाई उद्दिष्टापर्यंत खाली आणतानाच, विकास दराच्या वाढीला प्राधान्य दिले जाणार आहे.

तेलभडक्याने 'सेन्सेक्स'च्या दौडीला पाचर

लोकरकपातीचे वारे

मुंबई : पिंपामणेपुन्हा ९० डॉलरपेढे भडकलेल्या खनिज तेलाच्या दराच्या परिणामी जागतिक बाजाराला नकारात्मकतेची छाया स्थानिक बाजारवारही शुक्रवारी पडलेली दिसून आली. बरोबरीने रिझर्व्ह बँकेने व्याजदरासंबंधी स्थिती कायम ठेवल्याने शुक्रवारी प्रमुख निदेशांक सेन्सेक्सने किरकोळ वाढ नोंदवली. तरी त्याची दिवसअखेर ७४.२४८ अंशांची बंद पातळी नवीन सार्वकालिक उच्चांकी ठरली.

रिझर्व्ह बँकेच्या सहा सदस्यीय व्याजदर-निर्धारण समितीने शुक्रवारी सलग सातव्यांदा रेपो दर ६.५ टक्क्यांवर अपरिवर्तित ठेवला. एप्रिल ते जूनदरम्यान तापमान वाढीचा अंदाज पाहता अन्नधान्याच्या महागाईबाबत मध्यवर्ती बँकेने चिंता व्यक्त केली आहे. त्या परिणामी सेन्सेक्स २०.५९ अंशांनी वाढून ७४,२४८.२२ अंशांवर स्थिरावला. निदेशांक ७४,३६९.११ या सत्रांतगत उच्चांकी शिखर ते ७३,९४६.९२ या नीचांकादरम्यान संपूर्ण दिवसभर हिंदोळे घेत असल्याचे आढळून आले. दुसरीकडे निफ्टी निदेशांक ०.९५ अंशांच्या किरकोळ घसरणीसह २२,५१३.७० या पातळीवर बंद झाला.

रिझर्व्ह बँकेचा निर्णय जरी अपेक्षेच्या विपरीत नसला तरी, अन्नधान्याच्या महागाईबाबतची चिंता आणि उष्णतेच्या लाटेच्या इशाऱ्यांमुळे गुंतवणूकदारांच्या भावना नकारात्मक बनल्या. दुसरीकडे कडाडलेल्या तेलाच्या आंतरराष्ट्रीय किमती आणि आखातातील तणावामुळे जागतिक बाजारातही नरमाई होती.

एजीई ऐरोस्पेसची पुण्यात २४० कोटींची गुंतवणूक

मुंबई: जीई ऐरोस्पेसने पुण्यातील उत्पादन प्रकल्पाच्या विस्तारासाठी २४० कोटी रुपयांच्या गुंतवणुकीची घोषणा गुरुवारी केली. जागतिक स्तरावर एअरक्राफ्ट इंजिन सुटे घटकांच्या जीईच्या पुरवठा साखळीला पुण्यातील प्रकल्पातून योगदान दिले जाते, असे जीई ऐरोस्पेसचे जागतिक पुरवठा साखळी विभागाचे उपाध्यक्ष माइक कॉफमन म्हणाले. गुंतवणुकीमुळे वंत्रसामग्री व विशेष अवजारांच्या खरेदीसह नवीन उत्पादन प्रक्रिया व एकूण उत्पादन क्षमतेतही भर घातली जाईल.

सरकारी रोख्यांत गुंतवणुकीसाठी अॅप

सरकारी रोखे (जी-सेक) खरेदी किरकोळ गुंतवणूकदारांना सुलभ हवाी यासाठी मोबाइल अॅप लवकरच सुरु करण्याची घोषणा रिझर्व्ह बँकेने शुक्रवारी केली. वैयक्तिक गुंतवणूकदारांना सरकारी रोख्यांमध्ये गुंतवणूक करण्यासाठी आणि गिळट खाती राखण्यासाठी रिझर्व्ह बँकेने नोव्हेंबर २०२१ मध्ये 'आरबीआय रिटले डिरेक्ट' हे विशेष पोर्टल सुरु केले. आता ही रोखे खरेदी-विक्री अधिक सोयीस्कर अशा अॅपद्वारे गुंतवणूकदारांना करता येईल.

'यूपीआय'द्वारे बँकात रोख जमा सुविधा

यूपीआय प्रणालीची लोकप्रियता आणि स्वीकृती पाहता, तसेच एटीएममध्ये काढविना पैसे काढण्यासाठी यूपीआयच्या वापराचे दिसणारे फायदे पाहता, आता यूपीआयच्या वापरद्वारे रोख जमा

परकीय चलन साठ्याचा ६४५.६ अब्ज डॉलरचा सार्वकालिक उच्चांक

मुंबई : भारताचा परकीय चलन साठ्या २९ मार्च २०२४ पर्यंत ६४५.६ अब्ज डॉलर अशा सार्वकालिक उच्चांकावर पोहोचला असल्याचे नमूद करून रिझर्व्ह बँकेचे गव्हर्नर शक्तिकांत दास यांनी, परकीय चलन तेनातीचा एक भाग म्हणून भारत

करण्याची सुविधा लवकरच मध्यवर्ती बँकेकडून सुकर केली जाईल. बँकेच्या शाखांवरील रोख हाताळणीचा भार कमी करण्यासह, ग्राहकांसाठीही सोयीस्कर 'कॅश डिपॉझिट मशीन (सीडीएम)' बँकांनी तैनात केली आहेत. यावर रोख जमा करण्याची सुविधा सध्या फक्त डेबीट कार्ड वापरून शक्य आहे, ती लवकरच काढविना यूपीआयद्वारे शक्य बनेल.

'ई-रूपी'चे बँकेत व्यवहार शक्य

रिझर्व्ह बँकेने ई-रूपी अर्थात सेटल बँक डिजिटल करन्सी (सीबीडीसी) वॉलेट्सच्या व्यापकरित्या वापरस प्रोत्साहन म्हणून त्यात 'नॉन-बँक पेमेंट सिस्टम ऑपरेटर'ना परवानगी देण्याची घोषणा केली. आजवर काही ठरावीक बँकांपुरती मर्यादित असलेली सीबीडीसी वॉलेट्सच्या वितरणास बँकेत वित्तीय कंपन्यांनाही मुभा असेल.

देशाच्या साठा देखील वाढवत असल्याचे सांगितले.

दोश्याच्या सुवर्ण साठ्याही मागील वर्षभरात आठ पटीने वाढ झाली आहे. रिझर्व्ह बँकेने जानेवारीमध्ये ८.७ टन सोने खरेदी केले जे दोन वर्षातील सर्वांच प्रमाण आहे.

'महाबँके'च्या कर्ज वितरणात १६ ट

लोकरकपातीचे वारे

मुंबई : सार्वजनिक क्षेत्रातील बँक ऑफ महाराष्ट्रने (महाबँक) मार्चअखेर संपलेल्या तिमाही कर्ज वितरणात १६.३१ टक्क्यांची वाढ नोंदविली असून, ते २.०३ लाख कोटी रुपयांवर पोहोचले असल्याचे शुक्रवारी स्पष्ट झाले.

पुण्यात मुख्यालय असलेल्या महाबँकेने याबाबत शुक्रवारी भांडवली बाजाराला माहिती दिली. त्यानुसार, बँकेचे कर्ज वितरण मार्च २०२३ अखेर १.७५ लाख कोटी रुपये होते. सरलेल्या आर्थिक वर्षांच्या अखेरीस ते २.०३ लाख कोटी रुपयांवर पोहोचले. बँकेच्या एकूण ठेवींमध्ये १५.६३ २.७० लाख काटा रुपयावर पोहोचल्या आहेत. मार्च २०२३ अखेरीस बँकेच्या एकूण ठेवी मार्च २०२३ अखेर १.७५ लाख कोटी रुपये होत्या. मात्र एकूण ठेवींमध्ये चालू खाते आणि बचत खात्यांचे प्रमाण ५३.३९ टक्क्यांवरून ५२.३७ टक्क्यांवर घसरले आहे.

SRM E-Tender Notice (2nd Call)

MSETCL invites digitally signed online bids for following tender through E-tender process of MSETCL in two bid system from registered contractors, agencies on Mahatransco SRM E-Tendering website <http://srmnetender.mahatransco.in> for following works.

Sr. No.	Tender No & Description of Work	Due date & Time (Hrs) for submission & opening of Tender
1.	Tender No. MSLDC/CELDK/T-0224/1 RFX No. 7000030665	
Name of Work: Comprehensive Annual Maintenance Contract of SCADA BARCO 4x2 LED Based display wall at State Load Dispatch Centre, Airoli for period of 3 years.		Download of Tender Documents Date: From 06-04-2024 to 13-04-2024 23:59 Hrs.
	Estimated Cost (Rs)	EMD (Rs)
	3989393.64/-	39893.94/-
	Tender Fee (Rs)	Closing Date (Submission)
	Rs. 500/- (+ GST as applicable)	13-04-2024 Time: 23:59 Hrs
	Tender (Technical) Opening date	Commercial opening date
	15-04-2024 (If Possible)	22.04.2024 (If Possible)

Contact Person: Executive Engineer (SCADA), State Load Dispatch Centre, Thane-Belapur Road. At & Post Airoli Navi Mumbai - 400708. Tel. no.022-27601931 Extn No: 3001
 For further details visit our website <https://srmnetender.mahatransco.in>

- Relevant portions of the Tender which the tenderers have to fill online would be available on aforesaid website.
- The Bidders should submit their bids online, well in advance within aforesaid date & time. The scanned copy of EMD receipt and Tender Fee receipt should be submitted online along with the Bid.
- The EMD amount and tender fees as indicated above should be paid online only.
- MSETCL will not be responsible for non-submission of bid due to any website related problems.
- The undersigned reserves the right to cancel the tender at any time without assigning any reason.

Note:- All eligible interested contractors are mandated to get enrolled on SRM E-Tendering portal (<http://srmnetender.mahatransco.in>).

Sd/-
Chief Engineer (MSLDC) M.S.E.T.C.I. (Airoli)

झोपडपट्टी पुनर्वसन प्राधिकरण जाहिर नोटीस

तयाम जनतेस याद्वारे कळविण्यात येते की, मुंबई उपनगर जिल्ह्यातील रकाना क्र. २ मधील गावातील रकाना क्र. ३ मधील नगर भूमापन क्रमांकाचे रकाना क्र.५ मधील क्षेत्र ही मिळकत शासिक अधिभूखामध्ये रकाना क्र. ६ मधील व्यक्तीच्या मालकीची असलेचे दिसून येते. रकाना क्र. ३ व ५ मधील मिळकत / क्षेत्र महाराष्ट्र झोपडपट्टी (सुधारणा, निर्मूलन व पुनर्विकास) अधिनियम १९७९ चे कलम १४(१) अंतर्गत असलेल्या तरतुदीनुसार झोपडपट्टी पुनर्वसन योजना राबविण्यासाठी भूसंपादन करणे प्रस्तावित आहे.

अ. क्र.	गावाचे व तालुकाचे नाव	न. भू. क्र.	मिळकत पत्रिकेनुसार क्षेत्र (चौ. मी.)	भूसंपादन करावायचे क्षेत्र (चौ. मी.)	जमिन मालकाचे / इमला मालकाचे नाव
१		३	४	५	६
१	मौजे. घाटकोपर ता. कुर्ली	१९५(ए)	१९६९०५.१०	१७९१९०.००	सिताराम शिवचंद्रराय नीना मंगदीरा शाहा सोल एक्झिक्यूटिव्ह - श्री. सिताराम शिवचंद्रराय गरोडिया
	एकूण		१९६९०५.१०	१७९१९०.००	

उपरोक्त नमूद क्षेत्र हे संबंधित नगर भूमापन अधिकारी कार्यालयामार्फत अंतिम मोजणीचे अधिन राहून नमूद करण्यात आलेले आहे. सदरचे क्षेत्रमध्ये बदल नकाराला येत नाही. तसे बरोल नगर भूमापन क्रमांकाचे क्षेत्र भूसंपादन करणेकामी जमिन मालक, हितसंबंधी कोणा व्यक्तीचा / संस्थेच्या हरकती आर तरा असतील तर त्यांनी सदरची जाहिरत प्रसिध्द झाल्यापासून ३० दिवसांचे आत झोपडपट्टी पुनर्वसन प्राधिकरणाच्या कार्यालयात कार्यालयीन वेळेत (सकाळी ०९.४५ ते साय. ०५.३० वाजेपर्यंत) लेखी स्वरुपात कागदपत्राच्या पुराव्यासह दाखल करण्यास कळविण्यात येत आहे.

सही/-
 (सतिष्ठा लोखंडे)
 मुख्य कार्यकारी अधिकारी
 झोपडपट्टी पुनर्वसन प्राधिकरण

क्र. झोपड/उजि(वि.क.) / पूर्व युक्त मार्ग/छांडणार/घाटकोपर/भूसंपादन/ज.सु./२४/२५.०१/२०२४/18249
 दिनांक :- ०४.०४.२०२४
 स्थळ: वाघे (पूर्व), मुंबई
 SRA/PRO/47/2024

प्रशासकीय इमारत, प्रो. अर्जुन काणेकर मार्ग, वाघे (पूर्व), मुंबई - ४०० ०५९.
 दूरध्वनी: २६५६ ५८०० / २२६९२५८००, फॅक्स क्र.: ०२२-२६५९ ०४७७, ई-मेल: info@sra.gov.in

फॉर्म जी सर्व गेडच्या ग्रॅन्टुनियम मॅनॅज्मॅन्टच्या निर्मित्याचे कार्यरत मे. नागराज अंतर्गत लिमिटेडकरिता स्वस्थ अभिव्यक्तीचे आमंत्रण

(भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठरव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३६ (१) च्या उप-विनियमन (१) अन्वये)

अ.क्र.	संबंधित घटक
१.	कॉर्पोरेट ऋणकर्ते नाव व पॅन आणि सीआयएन क्र.
२.	गॅरंटीफायर कर्तारालयाचा पत्ता
३.	वेबसाईटचे यूआरएल
४.	मदुलसंयुक्त रिश्वर मालमत्ता असलेल्या जगेचे तपसवी
५.	मुख्य उत्पादने/सेवोची स्थापित झालता
६.	गत वित्तीय वर्षांमध्ये विक्री झालेल्या मुख्य उत्पादने/सेवोचे परिमाण आणि मूल्य
७.	कर्मागरी/खासगारी संस्था
८.	गत उपलब्ध दोन वर्षांची वित्तीय विवरणपत्रे (वेळापत्राकरिता), धनकोषी यादी समाहित असलेले अधिक तपसवी उपलब्ध असण्याचे यूआरएल
९.	संकेताच्या कलम २५(२)(घ) अन्वये दराव अर्जासाठी पात्रता उपलब्ध असण्याचे दिवसाग:
१०.	व्यावस्था अभियंताची स्वीकारण्याकरिता अंतिम दिनांक:
११.	संस्था व दराव अर्जादारांनी तातपुरती यादी पारित करण्याचा दिनांक:
१२.	तातपुरत्या यादीवर अक्षेप सादर करण्याचा अंतिम दिनांक:
१३.	संस्था व दराव अर्जादारांनी अंतिम यादी पारित करण्याचा दिनांक:
१४.	संस्था व दराव अर्जादारांना माहिती मिळवण्याकरिता, मुख्यतः नमुना, दराव योजनेकरिता विनंती पारित करण्याचा दिनांक:
१५.	दराव योजना सादरकरण्याचा अंतिम दिनांक
१६.	ई-अंतिम यादी करण्यासाठी प्रक्रिया ईमेल आयडी:

सही/-
हस्ती मन् कावरा
 दराव व्यवसायिक

नागराज अंतर्गत सर्व गेडचे लिमिटेड
 आयबीसीआय नॉटप्री क्र.: IBBI/PA-022/1P-AN0342/2017-18/10992
 एएफए: AA2/10992/02/121224/203124 कैदा १२.१२.२०२४ पर्यंत.
 दिनांक: ०६.०४.२०२४
 ठिकाण: मुंबई

जाहीर सूचना

याद्वारे सूचना देण्यात येते की, आम्ही मॅन रिजल्ट लिमिटेड ("कंपनी"), जिचे नोंदीकृत कार्यालय: १०९, मॅन हाऊस, पवन हंसच्या समोर, एस्. व्ही. रोड, विल्पारेल (पश्चिम), मुंबई - ४०००४६ येथे आहे, यांच्या यात याखाली लिहिलेल्या परिशिष्टामध्ये अधिक विरोधरीत्या यामन केलेल्या मालमतेच्या ("मालमत्ता") तसेच त्यावरील उग्या असलेल्या संरचनांच्या त्याचप्रमाणे मालमतेवरील (२) दिनां निवासी इमारती म्हणजेच "वन पार्क अॅन्डव्हे - अॅन्डव्हे १" आणि "वन पार्क अॅन्डव्हे - अॅन्डव्हे २" यांच्या संबंधातल अधिकार, हक्क आणि हितसंबंधाची चौकशी करीत आहोत. "वन पार्क अॅन्डव्हे - अॅन्डव्हे १" आणि "वन पार्क अॅन्डव्हे - अॅन्डव्हे २" या इमारती महाराष्ट्र रिजल्ट इन्स्ट्रुट नियामक प्राधिकरणाकडे स्थानर संपदा (नियमन आणि विकास) अधिनियम, २०१६ च्या तरतुदीनुसार अंदाजे क्रमांक पीए/१७०००९/३०१६ आणि पीए/१७०००९/३११० अनुसार नोंदीकृत आहेत.

कंपनी विरुद्ध आणि/किंवा सदर मालमतेच्या किंवा त्यातील कोणत्याही भागाच्या संबंधातल विक्री, हस्तांतर, अदलाबदल, भाडे, भाडेपट्टा, पोट - भाडेपट्टा, अनुभागी, संपत्ती नि परवानगी, काळजीवाहे तत्व, भाडेदारी, पोट - भाडेदारी, अधिहस्तांतर, अधिव्याग, अधिव्यजन, गहाण, वासा, मनुष्यपती देणी, उत्तराधिकार, बक्षिस, धारणाधिकार, आकार, परिसर, सुविधाधिकार, न्यास, भांगवट, कर्जा, कुटुंब व्यवस्था/तडजोड, विवाद किंवा कोणत्याही पद्धतीने कोणतेही वाटाप, बुकिंग, आरक्षण, करारनामा, विलेध, सत्येधन, सामंजस्य ज्ञानप, लिखित, अधिहस्तांतरण विलेध, मनुष्य, कोणत्याही न्यायालयाचा हुकुमनामा किंवा आदेश, करार/करारनामा, प्रतिज्ञा, धारणाधिकार, भाग - धारक करारनामा, शेअर-खरेदी करारनामा, विकास अधिकार, संयुक्त विकास अधिकार, भागिदारी, एफएसआय वापर, टीडीआर, प्रकल्प व्यवस्थापक, विकास व्यवस्थापक, सहयोग करारनामा किंवा कोणत्याही स्वरुपाचा भार किंवा अन्य काही असेल तर त्याद्वारे कोणताही शेअर, अधिकार, हक्क, लाभ, हितसंबंध, दावा, आक्षेप आणि/किंवा मागणी इत्यादी असणाऱ्या कोणत्याही आणि सर्व व्यक्तीनी/संस्थांनी तसेच कोणत्याही बँकेने आणि/किंवा वित्तीय संस्थेने निमन्व्याक्षरीकर्यांना खालील नमूद केलेल्या पत्त्यावर या जाहीर सूचनांच्या जाहिरातीच्या तारखापासून (२) दिनां - १२ वेथील हस्तांतरण उप प्रबंधकांकडे क्र. ३३७ सन २०१५ अनुसार नोंदीकृत केलेल्या दिनांक ३१ जुलै, २०१५ तेजीच्या अधिहस्तांतरण विलेखाद्वारे, (३) दिनां - ५ वेथील हस्तांतरण उप प्रबंधकांकडे क्र. ६२७७ सन २०२४ अनुसार नोंदीकृत केलेल्या दिनांक ३ एप्रिल, २०२४ तेजीच्या अधिहस्तांतरण विलेखाद्वारे, संपादन केलेल्या (१) सर्व्हे क्र. ११५, हिस्सा क्र. ४, क्षेत्रफळ २४,१०० चौस मीटर किंवा त्याच्या आसपास, (२) सर्व्हे क्र. ११५, हिस्सा क्र. २, क्षेत्रफळ ७,९७० चौस मीटर किंवा त्याच्या आसपास आणि (३) सर्व्हे क्र. ११५, हिस्सा क्र. २/१, क्षेत्रफळ १९,५९० चौस मीटर किंवा त्याच्या आसपासच्या जमिनीचे ते सर्व तुकडे आणि भाग, एकूण क्षेत्रफळ ५९,६६० चौस मीटर किंवा त्याच्या आसपास तसेच त्यावरील (२ दिनां) निवासी इमारती म्हणजेच "वन पार्क अॅन्डव्हे - अॅन्डव्हे १" आणि "वन पार्क अॅन्डव्हे - अॅन्डव्हे २" सदर मालमत्ता खालील प्रमाणे सीमित आहे: -

उत्तर दिशेकडे : ४०.० मीटर रूंद डीपी रस्ता;
 दक्षिण दिशेकडे : पत्वारो पॅट;
 पूर्व दिशेकडे : बोटीनकत पार्क; आणि
 पश्चिम दिशेकडे : ६०.० मीटर रूंद चोडबंद रोड.

आज दिनांक ६ एप्रिल, २०२४

सजिन सुवर्णा
 भागिदार
 डीएसके लिगल
 वकील आणि सॉलिसीटर्स
 किंवा त्याच्या
 १७०९, वन वर्ल्ड सेंटर, १७वा मजला, टॉवर २बी,
 ८४, सेनापती बापट मार्ग, एलिफन्टिन रोड, मुंबई ४०००९३
 ई-मेल आय डी : srs.publicnotice@dslegal.com

ऑल इंडिया इन्स्टिट्यूट ऑफ मेडिकल सायन्सेस

अस्मती नाम, नवी दिल्ली-११०००८
 परीक्षा विभाग
 प्रवेश सूचना क्र. ३४/२०२४

एआयआयएसएस-फेलोशिप प्रोग्राम - जुलै २०२४ सत्र

ऑल इंडिया इन्स्टिट्यूट ऑफ मेडिकल सायन्सेस, नवी दिल्ली हे फेलोशिप प्रोग्राम, जुलै २०२४ सत्रातील परीक्षाकरिता ऑनलाइन (सीबीटी) प्रणालीवर परीक्षेकरिता ऑनलाइन अर्ज मागवा आहेत. तरतुदी खाली देण्यात आले आहे:

आर्जेच्या अर्जदारांना नोंदीकरीता तारीख	रोजी नोंदीणी सुरु	रोजी नोंदीणी बंद
फेलोशिप प्रोग्राम	२८.०३.२०२४	११.०४.२०२४
प्रवेश परीक्षेची तारीख		
परीक्षेची तारीख	११.०४.२०२४	०५.०५ वाजता
परीक्षेचा कालावधी	स. १.०० ते स. १.१०	

महत्त्वाची नोंद : निर्देश-पुस्तिका, सविस्तर माहिती इ. करिता कृपया www.aimsexams.ac.in या वेबसाइटवर भेट द्या. कर्तव्याची सर्व सुविधा/पुस्तक/अपडेट्स केवळ वेबसाइटवरच उपलब्ध करण्यत येणार असल्यामुळे सर्व अर्जदारांनी नियमितपणे वेबसाइटला भेट द्यावी.

स्वाक्षर/-
 साहाय्यक निदेशक (परीक्षा)

सोबीसी

प्रज्ञानंदने फिरुझाला रोखले

गुकेश-विदित, हम्पी-वैशालीमध्ये पहिल्या फेरीत बरोबरी

पीटीआय, टॉरंटो (कॅनडा)

भारताच्या पाचही बुद्धिबळपटूंनी 'कॅन्डिडेट्स' म्हणजेच आव्हानवीरांच्या स्पर्धेतील आपल्या मोहिमेस बरोबरीने सुरुवात केली. त्यातही आर. प्रज्ञानंदचे यश खास ठरले.

कॅन्डिडेट्स बुद्धिबळ स्पर्धा

त्याने जागतिक क्रमवारीत सहाव्या क्रमांकावर असलेल्या फ्रान्सच्या अल्लिझा फिरुझाला बरोबरीत रोखले. खुल्या विभागात डी. गुकेश आणि विदित गुजराथी, तसेच महिलांमध्ये कोनेरू हम्पी आणि आर. वैशाली या भारतीयांमध्ये झालेले पहिल्या फेरीतील सामनेही बरोबरीत सुटले.

टॉरंटो, कॅनडा येथे होत असलेल्या यांच्या स्पर्धेला सहभागी बुद्धिबळपटूंनी सावध सुरुवात केली. पुरुष विभागातील काही लढती बरोबरीत सुटल्या. महिला विभागात तीन लढती बरोबरीत राहिल्या, तर केवळ एका लढतीचा निकाल लागला. यात टॅन झॉर्गने ले टिंगजीचा पराभव केला.

संभाव्य विजेत्यांच्या शर्यतीत सर्वाधिक पसंती मिळत असलेले फॅव्हिटांनो कारुआना आणि हिकारू नाकामुरा हे अमेरिकेचे ग्रँडमास्टर पहिल्याच फेरीत समोरासमोर आले. दोघांनीही थोका न पत्करता ही लढत बरोबरीत सोडवणे पसंत केले.



निकाल (पहिली फेरी)

● **खुला विभाग** : अल्लिझा फिरुझा बरोबरी वि. आर. प्रज्ञानंद, डी. गुकेश बरोबरी वि. विदित गुजराथी, फॅव्हिटांनो कारुआना बरोबरी वि. हिकारू नाकामुरा, निजात अबासोव बरोबरी वि. इयान नेपोमिन्झियाशी.

● **महिला** : आर. वैशाली बरोबरी वि. कोनेरू हम्पी, टॅन झॉर्ग विजयी वि. ले टिंगजी, अॅना मुझिचुक बरोबरी वि. नुरग्युल सलिमोवा, अलेक्झांड्रा गोंयचकिना बरोबरी वि. कॅटेरिना लायनो.

अझरबैजानच्या निजात अबासोवला नमवण्यात रशियाच्या इयान नेपोमिन्झियाला अमयश आले.

प्रज्ञानंदने काळ्या मोह्यांसह खेळताना रय लोपेझ पद्धतीने सुरुवात करण्यास पसंती दिली. फिरुझानेही आपल्या लौकिकाला साजेशी सुरुवात केली. प्रज्ञानंदने राजाच्या बाजूने आक्रमण करण्याची संधी शोधली.

त्यानंतर फिरुझाने प्रतिआक्रमण करताना २९व्या चालीला मोहरे आणि पाठोपाठ चोड्याचे बलिदान देत डाव वेगळ्याच वळणावर नेऊन ठेवला.

अशा वेळी निर्माण झालेल्या तणावपूर्ण परिस्थितीचा सामना करताना प्रज्ञानंदने बचाव भक्कम करण्यावर भर दिला आणि चालीच्या पुनरावृत्ती होत असताना ३९व्या चालीला दोघांनी सामना बरोबरीत सोडण्याचा निर्णय घेतला.

गुकेश आणि विदित या भारतीयांमधील डावही असाच चालीच्या पुनरावृत्तीमुळे बरोबरीत सुटला. सर्वोच्च स्तरावर फारसा वापर न होणाऱ्या ताराश बचाव पद्धतीने विदितने खेळ केला. त्यामुळे गुकेशने फारसा

अशा वेळी निर्माण झालेल्या तणावपूर्ण परिस्थितीचा सामना करताना प्रज्ञानंदने बचाव भक्कम करण्यावर भर दिला आणि चालीच्या पुनरावृत्ती होत असताना ३९व्या चालीला दोघांनी सामना बरोबरीत सोडण्याचा निर्णय घेतला.

थोका पत्करणे टाळले. त्यामुळे पटावर स्थिर स्थिती निर्माण झाली होती. विदित अशांमध्येही संतुलित स्थितीत संधी शोधत राहिला आणि १७व्या चालीला त्याने उंटाचे बलिदान देण्याची कल्पक चाल रचली. मात्र, गुकेशनेही तशाच चालीची पुनरावृत्ती केली. पुढे चालीची पुनरावृत्ती होत राहिल्याने दोघांनी डाव बरोबरीत सोडण्यास पसंती दिली.

“उंटाचे बलिदान मला अपेक्षित नव्हते. त्यामुळे मी तशीच चाल खेळण्यास पसंती दिली. पहिल्या निकालावर मी समाधानी आहे,” असे गुकेश म्हणाला. “मला ताराश बचावची कल्पना डाव सुरू झाल्यावर १० मिनिटांतच आली आणि पुढील २५ मिनिटे पुनःपुन्हा एकच चाल रचणे मी टाळत होतो. पटावरील परिस्थिती लक्षात घेता डाव बरोबरीत सुटणार याची खात्री होती,” असे विदित म्हणाला.

स्पर्धेदरम्यान विदितबरोबर सूर्यशेखर गांगुली आणि डॅनियल कोवाचुरो साहाय्यक म्हणून काम करत आहेत. गुकेशला पोलंडच्या ग्रेगोर्ज गजेव्स्कीची साथ मिळत आहे.

महिला विभागात वैशालीने आपली अनुभवी सहकारी हम्पीला रोखण्यात यश मिळवले. वैशालीने इटालियन सुरुवात करताना उत्तमार्ध सहज होईल याची काळजी घेतली. अखेर ४१व्या चालीला दोघांनी बरोबरी मान्य केली.

हैदराबादचा चेन्नईवर विजय



हैदराबाद : एडीन मार्करम (३६ चेंडूंत ५० धावा) व अभिषेक शर्मा (१२ चेंडूंत ३७ धावा) यांच्या खेळीच्या जोरावर सनरायजर्स हैदराबाद संघाने शुक्रवारी झालेल्या 'आयपीएल' सामन्यात चेन्नई सुपर किंग्जवर सहा गडी राखून विजय मिळवला.

चेन्नईने दिलेल्या १६६ धावसंख्येचा पाठलाग करताना हैदराबादच्या सलामीवीरांनी चांगली सुरुवात केली. मग, मार्करमने आक्रमक खेळ केला. अखेरीस नितिश रेड्डी (नाबाद १४) व हेन्रिक क्लासन (नाबाद १०) यांनी संघाला १८.१ षटकांत ४ बाद १६६ धावसंख्येपर्यंत पोहोचवत विजय सुनिश्चित केला. त्यापूर्वी, शिवम दुबे (४५), अजिंक्य रहाणे (३५) व रवींद्र जडेजा (नाबाद ३१) यांच्या खेळामुळे चेन्नईने २० षटकांत ५ बाद १६५ धावा केल्या.

आजचा सामना

रॉयल चॅलेंजर्स बंगळूर विरुद्ध राजस्थान रॉयल्स
● वेळ : सायं. ७.३० वा.
● थेट प्रक्षेपण : स्टार स्पोर्ट्स ९, ९ हिंदी, जिओ सिनेमा.

सूर्यकुमार यादव तंदुरुस्त

दिल्ली कॅपिटल्सविरुद्धच्या सामन्यापूर्वी मुंबई इंडियन्सच्या सरावात सहभागी



सराव केला.

काही दिवसांपूर्वी राष्ट्रीय क्रिकेट अकादमीने (एनसीए) मुंबई इंडियन्स संघातील त्याच्या सहभागाला

परवानगी दिली होती. सूर्यकुमारने फिरकीपटू कुमार कार्तिकेयविरुद्ध फ्लंदाजी करताना मैदानाच्या सर्वच भागात फटके लगावले. सूर्यकुमार ज्या शैलीत फ्लंदाजी करतो, त्याप्रमाणेच तो खेळताना दिसला. स्पर्धेतील सलग तीन सामन्यांतील पराभवांनंतर काही काळासाठी संघ जामनगरला गेला होता. दरम्यान, सूर्यकुमारच्या बाजूच्या नेट्समध्ये दिल्ली कॅपिटल्स व ऑस्ट्रेलियाचा सलामीवीर डेविड वॉर्नर फ्लंदाजीचा सराव करीत होता

बेटेकर

बेटेकर लोणच्याचा तयार मसाला

चटकदार, टिकाऊ लोणचे सहज बनवा!

रिझर्व्ह बँकेकडून सलग सातव्या बैठकीत व्याज दर 'जेसे थे'

घर-वाहन कर्जदारांचा पुन्हा हिरमोड!

लोकसत्ता व्यापार प्रतिनिधी

मुंबई : रिझर्व्ह बँकेने सलग सातव्या आणि नवीन आर्थिक वर्षातील पहिल्या पतधोरण बैठकीत, 'रेपो दर' ६.५ टक्क्यांवर शुक्रवारी स्थिर ठेवले. परिणामी बँकांच्या कर्जांचे व्याजदर तसेच गृह कर्ज, वाहन कर्ज तसेच शैक्षणिक कर्जांच्या हप्त्यांमध्ये सर्वसामान्यांना तूर्त कोणताही दिलासा मिळणार नाही. अन्नधान्य महागाई आणि उन्हाळ्यात सरासरीपेक्षा जास्त तापमान राहण्याचा हवामान विभागाचा अंदाज याबद्दलही मध्यवर्ती बँकेने चिंता व्यक्त केली आहे.

रिझर्व्ह बँकेने फेब्रुवारी २०२३ पासून दर दोन महिन्यांनी होणाऱ्या पतधोरण आढाव्याच्या बैठकीत व्याजदरात कोणतेही फेरबदल केलेले नाहीत. मंगळवारी ते शुक्रवार असे तीन दिवस चाललेल्या पतधोरण निर्धारण समितीच्या (एमपीसी) बैठकीतही सहा सदस्यांपैकी पाच जणांनी रेपो दर आहे त्या पातळीवर स्थिर ठेवण्याच्या बाजूने, तर एकाने विरोधात कौल दिला. मध्यवर्ती बँकेने २०२४-२५ आर्थिक वर्षासाठी अर्थव्यवस्था वाढीचा दर आणि फिरकोळ महागाई दरासंबंधी अनुक्रमे ७ टक्के व ४.५ टक्क्यांचा अनुमानही कायम ठेवला आहे.



याबाबत रिझर्व्ह बँकेचे गव्हर्नर शक्तिकांत दास म्हणाले, अन्नधान्याच्या किमतीतील अनिश्चिततेमुळे महागाई चढत जाण्याची जोखीम आहे. डाळी आणि महत्त्वाच्या भाज्यांची मागणी आणि पुरवठ्यातील तफावत यावर बारकाईने लक्ष ठेवण्याची आवश्यकता आहे. आगामी काळात तापमान सरासरीपेक्षा जास्त राहण्याचा अंदाज असल्याने हे गरजेचे बनले असल्याचेही त्यांनी नमूद केले.

सूक्ष्म आर्थिक आणि वित्तीय घडामोडींचे मूल्यामापन करून पतधोरण समितीने बहुमताने जेसे थे धोरण ठेवण्याचा निर्णय घेतला. महागाई नियंत्रणात आणण्यावर सर्व सदस्यांनी एकमत दर्शविले. तथापि महागाई उद्दिष्टापर्यंत खाली आणतानाच, विकास दराच्या वाढीला प्राधान्य दिले जाणार आहे.

उष्णतेची लाट मार्चपासूनच सुरू झाली आहे. गव्हाची काढणी बऱ्यापैकी संपत आल्याने त्याबाबतची फारशी काळजी करण्याची आवश्यकता नाही. भाज्यांच्या उत्पादनावर उष्णतेच्या लाटेचा होणारा परिणाम मात्र बारकाईने पाहवा लागेल.

-शक्तिकांत दास, रिझर्व्ह बँक गव्हर्नर

सरकारी रोख्यांत गुंतवणुकीसाठी अॅप

सरकारी रोखे (जी-सेक) खरेदी फिरकोळ गुंतवणूकदारांना सुलभ व्हावी यासाठी मोबाइल अॅप लवकरच सुरू करण्याची घोषणा रिझर्व्ह बँकेने शुक्रवारी केली. वैयक्तिक गुंतवणूकदारांना सरकारी रोख्यांमध्ये गुंतवणूक करण्यासाठी आणि गिफ्ट खाली राखण्यासाठी रिझर्व्ह बँकेने नोव्हेंबर २०२१ मध्ये 'आरबीआय रिटले डिरेक्ट' हे विशेष पोर्टल सुरू केले. आता ही रोखे खरेदी-विक्री अधिक सोयीस्कर अशा अॅपद्वारे गुंतवणूकदारांना करता येईल.

'यूपीआय'द्वारे बँकात रोख जमा सुविधा

यूपीआय प्रणालीची लोकप्रियता आणि स्वीकृती पाहता, तसेच एटीएममध्ये काढविना पैसे काढण्यासाठी यूपीआयच्या वापराचे दिसणारे फायदे पाहता, आता यूपीआयच्या वापरद्वारे रोख जमा करण्याची सुविधा लवकरच मध्यवर्ती बँकेकडून सुकर केली जाईल. बँकेच्या शाखांवरील रोख हाताळणीचा भार कमी करण्यासह, ग्राहकांसाठीही सोयीस्कर 'कॅश डिपॉझिट मशीन (सीडीएम)' बँकांनी तैनात केली आहेत. यावर रोख जमा करण्याची सुविधा सध्या फक्त डेबीट कार्ड वापरून शक्य आहे, ती लवकरच कार्डविना यूपीआयद्वारे शक्य बनेल.

'ई-रूपी'चे बँकेतार व्यवहार शक्य

रिझर्व्ह बँकेने ई-रूपी अर्थात सेंट्रल बँक डिजिटल करन्सी (सीबीडीसी) वॉलेटसच्या व्यापकरित्या वापरसह प्रोत्साहन म्हणून त्यात 'नॉन-बँक पेमेंट सिस्टम ऑपरेटर'ना परवानगी देण्याची घोषणा केली.

महागाई आणि 'हती'चे रूपक!

अन्नधान्य महागाईबाबत चिंता व्यक्त करून गव्हर्नर दास म्हणाले की, जेव्हा एप्रिल २०२२ मध्ये फिरकोळ महागाई दर ७.८ टक्क्यांच्या उच्चांकावर पोहोचला होता, तेव्हा खोलीची जागा घेऊन 'महागाई' ही सर्वात मोठी डोकेंदुखी होती. ते म्हणणाने म्हणजे डोईजड फिरकोळ महागाई दर होता. हर्ष फिरोजला निघाला आहे, आणि जंगलात परतताना, त्याच्या स्थायीरूपात जंगलातच राहिल, हे पाहिले जाईल.' हे जोवर साध्य होत नाही तोपर्यंत आपले कार्य अपूर्णच राहते, अशी पुस्तीही त्यांनी जोडली.

भारतीय जनता पार्टी

स्थापना दिवस

पंतप्रधान श्री नरेंद्रजी मोदी यांच्या 400 पार च्या स्वयंपूर्तीसाठी

महायुती उन्मेषदात नवनीत रवि राणा यांच्या वादविस्तारनिमित्त

श्री क्षेत्र हनुमान गढी येथे 501 जोडप्यांच्या हस्ते होमहवन व महायज्ञ.

शनिवार दिनांक 6 एप्रिल 2024 वेळ : सकाळी ठीक 7 वाजता

स्थळ : हनुमान गढी, अमरावती.

आयोजक : चंद्रकुमार मधुसुधानजी जाजोदिया, हनुमान चालीसा ट्रस्ट अमरावती, श्री. आशिष मानू.

आयुष्य सार्वनी उपस्थित राहावे यासाठी हे जाहीर निमंत्रण

'महाबँके'च्या कर्ज वितरणात १६ टक्क्यांची वाढ

लोकसत्ता व्यापार प्रतिनिधी

मुंबई : सार्वजनिक क्षेत्रातील बँक ऑफ महाराष्ट्रने (महाबँक) मार्चअखेर संपलेल्या तिमाहीत कर्ज वितरणात १६.३१ टक्क्यांची वाढ नोंदविली असून, ते २.०३ लाख कोटी रुपयांवर पोहोचले असल्याचे शुक्रवारी स्पष्ट झाले.

पुण्यात मुख्यालय असलेल्या महाबँकेने याबाबत शुक्रवारी भांडवली बाजाराला माहिती दिली. त्यानुसार, बँकेचे कर्ज वितरण मार्च २०२३ अखेर १.७५ लाख कोटी रुपये होते. सरलेल्या आर्थिक वर्षाच्या अखेरीस ते २.०३ लाख कोटी रुपयांवर पोहोचले. बँकेच्या एकूण ठेवींमध्ये १५.६३ टक्के वाढ होऊन, त्या २.७० लाख कोटी रुपयांवर पोहोचल्या आहेत. मार्च २०२३ अखेरीस बँकेच्या एकूण ठेवी २.३४ लाख कोटी रुपये होत्या. एकूण

ठेवींमध्ये चालू खाते आणि बचत खात्यांचे प्रमाण ५३.३९ टक्क्यांवरून ५२.३७ टक्क्यांवर घसरले आहे.

कर्ज आणि ठेवींचे गुणोत्तर सुधारून मार्चअखेरीस ७५.२३ टक्क्यांवर पोहोचले आहे. गेल्या वर्षी याच कालावधीत ते ७४.८७ टक्के होते. बँकेचा एकूण व्यवसाय मार्च २०२४ अखेरीस ४.७४ लाख कोटी रुपये आहे. गेल्या वर्षातील याच कालावधीच्या तुलनेत त्यात १५.९३ टक्के वाढ नोंदविण्यात आली आहे, असे बँकेने म्हटले आहे.

MARUTI SUZUKI ARENA

HAPPY Gudi Padwa

आशीर्वाद घ्या. आकर्षक ऑफर्ससह आनंद साजरा करा.

मोठी बचत

SWIFT ₹42 000*

WAGONR ₹66 000*

SCAN TO CHAT WITH US

SWIFT WAGONR

E-BOOK TODAY AT WWW.MARUTISUZUKI.COM OR VISIT YOUR NEAREST MARUTI SUZUKI DEALERSHIP.

Black glass on the vehicle is due to lighting effect.

MARUTI SUZUKI AUTHORIZED DEALERS: NAGPUR: ARUN MOTORS (KHAMLA SQUARE) 7410028880; ARYA CARS (BHANDARA ROAD) 9850555150, (GREAT NAG ROAD) 7030906298, (GONDIA) 8888859489, (GADCHIROLI) 8888859411; SEVA AUTOMOTIVE (AMRAVATI ROAD) 7722067777, 9881741003, (WARDHA) 7720009444; AUTOMOTIVE MANUFACTURERS (KAMPTEE ROAD) 18002100021, 7507521555, (BHANDARA) 18002100021, 9673004294; AMRAVATI: ASPA BANDSONS 9021660066, (WASHIM) 9822475499; YAVATMAL: HIMALAYA CARS (DARWHA ROAD) 07232-249990/91, 8888249991, PUSAD (YAWATMAL ROAD):9607598999; CHANDRAPUR: TRISTAR CARS: 9923916612, (BRAHMAPURI). 9168556655; KHANDELWAL AUTOWHEELS (AKOLA), 9420107090; (MURTIZAPUR)7798355310, (AKOT) 9767892556.

*Terms & Conditions apply. Maruti Suzuki reserves the right to withdraw offers at any point in time without any advance notice. All offers are applicable till 30th April 2024 or till stocks last. Offer valid for limited models and in select states only. Offers may vary subject to the model and variant purchased. Creative visualization. Car models and accessories shown may vary from the actual product. Images used are for illustration purposes only. Above mentioned Finance offering is an indicative offering. Offer may vary based on customer profile, geography etc. All Loans approval will be subject to complete documentation and at the sole discretion of the Financier.

